

187



Regional Office
Rajasthan State Pollution Control Board

D-Block, Ambedkar Nagar, Alwar-301001,
E mail- ro.alwar@gmail.com



No. RPCB/RO, Alwar /Gen- 467/1415

Date: 19.11.2025

The Registrar,
Hon'ble NGT,
Central Zone Bench, Bhopal.

Sub:- Joint committee report in the matter of OA No.91/2025 (CZ) "Gajendra Singh Naruka Vs. Union of India & Ors.

Ref:- Hon'ble NGT order dated 28.07.2025.

Sir,

With reference to above subject, please find enclosed herewith Joint Committee report in compliance of Hon'ble NGT order dated 28.07.2025 for kind perusal please.

Encl. : As above.

Yours sincerely,


Nodal officer

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
CENTRAL ZONAL BENCH, BHOPAL (MP)

IN THE MATTER OF
ORIGINAL APPLICATION NO. 91/2025

Gajendra Singh Naruka

...APPLICANT

//VERSUS//

Union of India & Ors

...RESPONDENTS

INDEX

S.NO	PARTICULARS	ANNEXURE	PAGE NO
1.	Joint Committee Report	-	1-5
2.	Rajasthan State Pollution Control Board letter dated 29.09.2025 regarding nomination	1	6
3.	Principal Chief Conservator of Forests (PCCF), Rajasthan letter no 7672 dated 15.10.2025 regarding nomination	2	7
4.	Mining Engineer, Department of Mines & Geology, Alwar vide RajKaj Ref No. 118834006 dated 13.11.2025 regarding nomination	3	8-8(a)
5.	On-site inspection report dated 14.11.2025	4 (a)	9-10
	Composite map showing existing mining lease area	4 (b)	11
	GPS based photographs taken during inspection	4 (c)	12-16
6.	Joint survey report dated 10.03.2000	5 (a)	17
	Acceptance order of mines department dated 03.04.2000	5 (b)	18
	Registered Rider Agreement dated 10.04.2000	5 (c)	19-20
7.	DCF Alwar letter dated 13.06.2025	6 (a)	21-22
	On-site inspection report dated 31.05.2025	6 (b)	23
	Joint Survey Report dated 04.06.2025	6 (c)	24-26
8.	Forest Department Circular No. 2003 dated 14.03.2023	7	27
9.	Copy of DGMS permission for the use of HEMM dated 18.08.2024	8	28-45
10.	Hon'ble High Court of Rajasthan order dated 28.07.2025	9	46-48
11.	Copy of Environmental Clearance issued vide SEIAA letter dated 22.08.2016	10	49-53
12.	Copy of <i>In-Principle</i> Approval for wildlife clearance vide PCCF letter dated 09.05.2022	11	54-56
13.	Copy of Consent to Operate accorded to the mining lease vide RSPCB letter dated 24.02.2025	12	57-62
14.	Copy of Consent to Operate accorded to the mineral grinding unit vide RSPCB letter dated 13.07.2023	13	63-67

Background

The present matter arises from an application alleging that M/s Om Shubham Housing & Construction Company (P) Ltd has carried out mining operations beyond the designated Mining Lease Area ML No. 6/1979 (R 258/89) at Village Jhiri, Tehsil Thanagazi, District Alwar and has encroached upon reserved/protected forest land, particularly in Khasra No. 1116. It has been alleged that the mining activities violate the conditions imposed under the Environmental Clearance, Consent to Operate, and Wildlife Clearance, and that reserved forest land has been diverted for non-forest purposes in contravention of Section 2 of the Forest (Conservation) Act, 1980 and the principles laid down by the Hon'ble Supreme Court in the *T.N. Godavarman* judgment.

Order

Hon'ble NGT, Central Zonal Bench in its order dated 28.07.2025 has directed as follows:

8. *We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:*
 - (i) *One representative nominated by Principal Chief Conservator of Forest, Jaipur (Rajasthan)*
 - (ii) *One representative from Director Mines and Geology Department, Udaipur (Rajasthan)*
 - (iii) *One representative from the Rajasthan State Pollution Control Board, nominated by the Member Secretary. (Rajasthan)*
6. *The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*

Accordingly, Member Secretary, Rajasthan State Pollution Control Board, Jaipur (Rajasthan) vide letter no 1007-1009 dated 29.09.2025 nominated Regional Officer, Rajasthan State Pollution Control Board, Alwar as member-cum-Nodal Officer representing the Member Secretary, Rajasthan State Pollution Control Board. Letter dated 29.09.2025 has been enclosed as **Annexure-1**.

Accordingly, Principal Chief Conservator of Forests (PCCF), Rajasthan, vide letter no 7672 dated 15.10.2025 nominated Ms. Kaaviya B., Assistant Conservator of Forests, as representative of the PCCF, Rajasthan. Letter dated 15.10.2025 has been enclosed as **Annexure-2**.

Accordingly, Mining Engineer, Department of Mines & Geology, Alwar vide RajKaj Ref No. 118834006 dated 13.11.2025 nominated Sh. Pushpendra Singh, Assistant Mining Engineer, Alwar as representative of the Department of Mines & Geology, Rajasthan. Letter dated 13.11.2025 has been enclosed as **Annexure-3**.

Joint Committee Visit

In accordance with the aforementioned orders and letters, following officials conducted a site inspection of mining lease area of M/s Om Shubham Housing & Construction

Company (P) Ltd located at ML No. 6/1979 (R 258/89) Near Village Jhiri, Tehsil Thanagazi, District Alwar on 14.11.2025:

- i. Ms. Kaaviya B., Assistant Conservator of Forests, as representative of the Principal Chief Conservator of Forest, Rajasthan.
- ii. Sh. Pushpendra Singh Assistant Mining Engineer, Alwar as representative of the Department of Mines & Geology, Rajasthan and
- iii. Sh. Neeraj Sharma, Regional Officer, Rajasthan State Pollution Control Board, Alwar as representative of Rajasthan State Pollution Control Board.

On-site inspection report along with composite map showing existing mining lease area with GPS based photographs taken during inspection are enclosed at **Annexure- 4**.

Observations made by joint committee:

The area formerly known as Sariska Wildlife Sanctuary and Sariska National Park in Rajasthan is presently designated as the *Sariska Tiger Reserve*. Initially declared a Wildlife Reserve in 1955, it was upgraded to a Wildlife Sanctuary in 1958. Subsequently, in 1978, the area was brought under *Project Tiger* and notified as a Tiger Reserve, and later, in 1982, it was declared a National Park.

The mining lease ML No. 6/1979 (R 258/89) for mineral Marble, covering an area of 11.7057 ha, became effective on 13.03.1980. Subsequently, a joint survey was carried out on 10.03.2000 by the Revenue Department, Forest Department, and the Department of Mines and Geology. During the survey, it was identified that 1.52 ha of forest land fell within the lease area, and this portion was surrendered by the lessee. The Department of Mines and Geology accepted the same, and accordingly, the retained lease area was revised to 10.1857 ha vide its order dated 03.04.2000. Copies of joint survey report dated 10.03.2000, acceptance order dated 03.04.2000, registered rider agreement dated 10.04.2000 are enclosed as **Annexure-5**.

During the inspection, mining operations were found closed in compliance with GRAP Stage-III directions issued by CAQM, New Delhi. As per DCF Alwar letter No. 11019 dated 13.06.2025, boundary pillars R and Q of the mining lease fall within the forest land and mining activities were carried on approximately 0.1876 hectares of forest land as per joint survey conducted on 31.05.2025. A copy of the DCF Alwar letter dated 13.06.2025, along with the on-site inspection report dated 31.05.2025 and Joint Survey Report dated 04.06.2025, is enclosed as **Annexure-6**.

As per Forest Department Circular No. 2003 dated 14.03.2023, the Forest Department shall not issue a No Objection Certificate (NOC) if the mining lease area is located at a distance of 50 metres or less from the forest boundary. Further, if the mining lease area is located between 50 meters and 100 meters from the forest boundary, a permanent wall is required to be constructed along the side facing the forest boundary. A copy of the circular dated 14.03.2023 is enclosed as **Annexure-7**.

During inspection, no mining operations were observed in the portion of forest land located within the mining lease, and no machinery was found installed in that area. At present, no active mining operations were observed within 50 meters of the forest boundary. Additionally, no active mining activities were found outside the mining lease area.

Towards the boundary line (A/P pillars) of the mining lease, old mining pits were found to be filled, and the area has been reclaimed with new plantation. On-site, the representative of the mining lease, Shri Buddha Lal Sharma, informed the inspection team that heavy earth-moving machinery (HEMM) is operated only in the presence of a First-Class Mine Manager. He also produced permission from DGMS for the use of HEMM (without deep hole blasting). A copy of DGMS permission dated 18.08.2024 is enclosed as **Annexure-8**.

That a matter involving similar issues was before the Hon'ble High Court of Rajasthan in Civil Writ Petition No. 10247/2025, wherein the Hon'ble High Court examined the report submitted by the Deputy Conservator of Forest and the Assistant Mining Engineer, Department of Mines and Geology. The Hon'ble High Court of Rajasthan, vide its order dated 28.07.2025 (copy enclosed as **Annexure-9**), has stated as follows:

".....6. These are the disputed questions of fact, which cannot be adjudicated by this Court under its jurisdiction contained under Article 226 of the Constitution of India but looking to the fact that several inspection reports have been annexed with the writ petition and a detailed reply along with this document has been submitted by the petitioner before the respondents. It is expected from the authorities concerned to consider the reply submitted by the petitioner and pass the appropriate orders strictly in accordance with law within a period of four weeks from the date of receipt of the certified copy of this order.

7. The present writ petition stands disposed of, accordingly. Stay application and all pending application(s), if any, also stands disposed of

8. For a period of four weeks, no coercive action shall be taken against the petitioner....."

The State Level Environment Impact Assessment Authority (SEIAA), Rajasthan, has accorded Environmental Clearance under the EIA Notification, 2006, vide letter dated 22.08.2016, in favour of M/s Om Shubham Housing & Construction Company Pvt. Ltd. for mining operations at ML No. 258/89 near Village Kalsi Kala, Tehsil Thanagazi, District Alwar, for a production capacity of 3,16,750 TPA. A copy of the SEIAA letter dated 22.08.2016 is enclosed as **Annexure-10**.

The Principal Chief Conservator of Forests & Chief Wildlife Warden, Jaipur, vide letter No. 1546 dated 09.05.2022, has granted *In-Principle* Approval for wildlife clearance to M/s Om Shubham Housing & Construction Company Pvt. Ltd. for an area of 10.1857 hectares situated at Village Kalsi Kala, Tehsil Thanagazi, District Alwar. A copy of the PCCF letter dated 09.05.2022 is enclosed as **Annexure-11**.

The Rajasthan State Pollution Control Board (RSPCB) has granted Consent to Operate (CTO) to M/s Om Shubham Housing & Construction Company Pvt. Ltd. for mining operations over an area of 10.1857 hectares at ML No. 258/89 near Village Jhiri, Tehsil Thanagazi, District Alwar, vide letter dated 24.02.2025, for marble mining of 3,16,750 MT/annum, valid up to 28.02.2030. A copy of the RSPCB letter dated 24.02.2025 is enclosed as **Annexure-12**.

Additionally, RSPCB has also issued Consent to Operate to a mineral grinding unit named as M/s Om Shubham Dolomite Powder, located on Khasra Nos. 1180-1184 and 1187-1191, Village Jhiri, Tehsil Thanagazi, District Alwar, adjoining the mining lease area, vide letter dated 13.07.2023, for dolomite powder production of 20 MT/hour, valid up to 30.04.2033. A copy of the RSPCB letter dated 13.07.2023 is enclosed as **Annexure-13**. During inspection, the machinery was found covered with a tin shed, and adequate pollution control measures were observed.

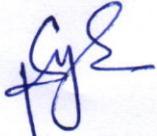
Conclusion

In view of above facts and site observations dated 14.11.2025 it is submitted that no active mining is occurring within the forest land or within 50 metres of the forest boundary, and necessary corrective measures such as fencing and reclamation have been undertaken. The project proponent holds valid statutory clearances i.e. Environmental Clearance, Wildlife Clearance and Consent to Operate, and compliance with regulatory requirements is presently observed.

ANNEXURES

- i. Rajasthan State Pollution Control Board letter dated 29.09.2025 regarding nomination (Annexure-1).
- ii. Principal Chief Conservator of Forests (PCCF), Rajasthan letter no 7672 dated 15.10.2025 regarding nomination (Annexure- 2).
- iii. Mining Engineer, Department of Mines & Geology, Alwar vide RajKaj Ref No. 118834006 dated 13.11.2025 regarding nomination (Annexure- 3).
- iv. **Annexure- 4**
 - a) On-site inspection report dated 14.11.2025.
 - b) Composite map showing existing mining lease area and
 - c) GPS based photographs taken during inspection
- v. **Annexure-5**
 - a) Joint survey report dated 10.03.2000
 - b) Acceptance order of mines department dated 03.04.2000 and
 - c) Registered Rider Agreement dated 10.04.2000
- vi. **Annexure-6**
 - a) DCF Alwar letter dated 13.06.2025,
 - b) On-site inspection report dated 31.05.2025 and
 - c) Joint Survey Report dated 04.06.2025
- vii. Forest Department Circular No. 2003 dated 14.03.2023 (Annexure-7).

- viii. Copy of DGMS permission for the use of HEMM dated 18.08.2024 (Annexure- 8).
- ix. Hon'ble High Court of Rajasthan order dated 28.07.2025 (Annexure- 9).
- x. Copy of Environmental Clearance issued vide SEIAA letter dated 22.08.2016 (Annexure- 10).
- xi. Copy of *In-Principle* Approval for wildlife clearance vide PCCF letter dated 09.05.2022 (Annexure- 11)
- xii. Copy of Consent to Operate accorded to the mining lease vide RSPCB letter dated 24.02.2025 (Annexure-12).
- xiii. Copy of Consent to Operate accorded to the mineral grinding unit vide RSPCB letter dated 13.07.2023 (Annexure-13).

 (Sh. Pushendra Singh) AME, Alwar	 KAAVIYA. B, IFS (Ms. Kavya B.), IFS ACF, Alwar	 (Sh. Neeraj Sharma) RO, RSPCB, Alwar
--	---	--

Regional Officer
RSPCB, Alwar



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, JhalanaDoongri, Jaipur-302004

Phone :0141- 2716804, 2716800 e-mail :member-secretary@rpcb.nic.in

Helpline No.: 0141-2716877

No. F.10 (783) RPCB/Legal/NGT/2025/1007-1009

Date: 29/09/2025

Regional Officer,
Regional Office, Rajasthan State Pollution Control Board,
Alwar.

Mobile No.: **9414120532**

Email: [ro.alwar\[at\]gmail\[dot\]com](mailto:ro.alwar[at]gmail[dot]com)

Subject:- Nomination of Member-cum-Nodal Officer to Joint Committee in compliance with the Order dated 28.07.2025 passed by the Hon'ble National Green Tribunal, Central Zone Bench, Bhopal in O.A. No. 91/2025 (CZ) namely Gajendra Singh Naruka Vs Union of India & Ors..

Sir,

This is with reference to the subject cited above. The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, vide its order dated 28.07.2025 in Original Application No. 91/2025 (CZ), has constituted a Joint Committee and directed, inter alia, as follows:

- "8. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:-**
- i. **One representative nominated by Principal Chief Conservator of Forest, Jaipur (Rajasthan)**
 - ii. **One representative from Director Mines and Geology Department, Udaipur (Rajasthan)**
 - iii. **One representative from the Rajasthan State Pollution Control Board, nominated by the Member Secretary. (Rajasthan)**
- 9. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support. "**

In compliance with the directions of the Hon'ble Tribunal, you are hereby nominated as the member-cum-Nodal Officer representing the Member Secretary, Rajasthan State Pollution Control Board in the aforesaid Joint Committee. You are directed to coordinate with all concerned and ensure timely submission of the requisite report in accordance with the directions of the Hon'ble Tribunal.

A copy of the Tribunal's order dated 28.07.2025 is enclosed herewith for your reference and necessary action.

Enclosed-As above

(Sharda Pratap Singh) ^{26/9/25}
Member Secretary *de*

Copy to the following for information and necessary action:

- 1 Principal Chief Conservator of Forest, Forest & Wildlife, Forest Department, Jaipur
2. Director, Mines and Geology Department, Udaipur

or
Member Secretary *de*

कार्यालय प्रधान मुख्य वन संरक्षक, राजस्थान, जयपुर

क्रमांक- एफ 26 (92) 2025/विधि/प्रमुखसं/7672

दिनांक 15/10/25

आदेश

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेण्ट्रल जोन, भोपाल द्वारा ओ.ए. संख्या 91/2025 (सी.जेड.) गजेन्द्र सिंह नरुका बनाम राजस्थान सरकार व अन्य में पारित आदेश दिनांक 28.07.2025 की अनुपालना में गठित की जाने वाली समिति में प्रधान मुख्य वन संरक्षक, राजस्थान की ओर से प्रतिनिधित्व करने हेतु सुश्री काव्या बी. सहायक वन संरक्षक, अलवर को एतद्वारा प्रतिनिधि मनोनित किया जाता है।

(पी.के.उपाध्याय)
प्रधान मुख्य वन संरक्षक
(वन बल प्रमुख)
राजस्थान, जयपुर।

क्रमांक- एफ 26 (92) 2025/विधि/प्रमुखसं/7673-78

दिनांक 15/10/25-

प्रतिलिपि निम्न सूचनार्थ एवं पालनार्थ प्रेषित है:-

- (1) विशिष्ट शासन सचिव, पर्यावरण, एवं जलवायु परिवर्तन विभाग, राजस्थान, जयपुर।
- (2) मुख्य वन संरक्षक एवं क्षेत्र निदेशक बाघ परियोजना सरिरका
- (3) मुख्य वन संरक्षक, जयपुर।
- (4) उप वन संरक्षक, अलवर को पत्रांक 14978-80 दिनांक 18.09.2025 के क्रम में।
- (5) सुश्री काव्या बी. सहायक वन संरक्षक, अलवर को माननीय नेशनल ग्रीन ट्रिब्यूनल के आदेश दिनांक 28.07.2025 की प्रति संलग्न प्रेषित कर लेख है कि समिति में प्रतिनिधित्व करते हुए समय-समय पर प्रगति से अवगत कराना सुनिश्चित करावे।
- (6) रक्षी पत्रावली।

(पी.के.उपाध्याय)
प्रधान मुख्य वन संरक्षक
(वन बल प्रमुख)
राजस्थान, जयपुर।



Signature Not Verified

Digitally Signed by P.K.
Upadhyaya
Designation : Principal Chief
Conservator Of Forest
Date : 18-10-2025 05:00:11

KajKaj Ref No.:
18190570
eSign DSC:

16/10/25

20/10/25

Handwritten:
Kaavya B IFS
ACF, Alwar को
पत्रावली

Handwritten:
RO, PCS, Alwar को सूचित को

	<p>राजस्थान सरकार</p> <p>कार्यालय खनि अभियन्ता, खान एवं भू विज्ञान विभाग, अलवर (राज.)</p> <p>हसनखो मेवात नगर अलवर - फोन नं० 0144-2731800 Mail Id me.alwar@Rajasthan.Gov.in</p>	
---	--	---

क्रमांक:- खअ/अल/सीसी-एन.जी.टी./2025/

दिनांक:- नवम्बर 2025

प्रेषित,

श्री पुष्पेन्द्र सिंह
सहायक खनि अभियन्ता
कार्यालय हाजा
मो० न० 8875113153

विषय:- माननीय राष्ट्रीय हरित न्यायालय प्राधिकरण (CZ) भोपाल में दायर ओ०एन० 91/2025 (CZ) गजेन्द्र सिंह नरुका बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 28.07.2025 की पालना बाबत।

उपरोक्त विषयान्तर्गत लेख है कि खनन पट्टा संख्या 06/1979 (258/1989 नवी०) क्षेत्रफल 11.7057 हैक्टर वास्ते खनिज मार्बल निकट ग्राम कलसीकालागुवाडा (झिरी), तहसील थानागाजी जिला अलवर में दिनांक 13.03.1980 से प्रभाव में आया। जिसकी अवधि दिनांक 12.03.2030 तक है, उक्त खननपट्टा दिनांक 08.05.2007 से मैसर्स ओमशुभम हाउसिंग एण्ड कन्सट्रक्शन प्रा० लि० (रिस्प० 14) के पक्ष में हस्तांतरित होकर प्रभावी है।

उक्त खनन पट्टा में अवैध खनन, वन भूमि में खनन एवं अन्य वन्य जीव एवं पर्यावरणीय बिन्दुओं के संबंध में प्रार्थी श्री गजेन्द्र सिंह नरुका द्वारा एक ओ०एन० 91/2025 (CZ) माननीय राष्ट्रीय हरित न्यायालय प्राधिकरण (CZ) भोपाल में दायर की गई है, जिसमें माननीय न्यायालय द्वारा आदेश दिनांक 28.07.2025 (प्रति संलग्न) पारित किया गया है, पारित आदेश के बिन्दु संख्या 8 के क्रम में निदेशालय के पत्र दिनांक 13.11.2025 (प्रति संलग्न) से विभागीय प्रतिनिधि नियुक्त किया गया है।

माननीय प्राधिकरण के आदेश दिनांक 28.07.2025 की पालना में नियुक्त प्रतिनिधियों की कमेटी द्वारा क्षेत्र का निरीक्षण कर तथ्यात्मक एवं कार्यवाही रिपोर्ट हेतु क्षेत्रीय अधिकारी राजस्थान राज्य प्रदुषण नियंत्रण मण्डल अलवर नोडल एजेन्सी द्वारा दिनांक 14.11.2025 को प्रातः दस बजे खनन पट्टा संख्या 258/89 निकट ग्राम कलसीकालागुवाडा (झिरी) मौके पर उपस्थित रहने हेतु सूचना प्रेषित की गई है। उपवन संरक्षक अलवर ने अवगत कराया कि कमेटी में वन विभाग की ओर से प्रतिनिधि सहायक उपवन संरक्षक अलवर उपस्थित रहेंगे।

अतः आपको निर्देशित किया जाता है कि कार्यालय के वरिष्ठ खनिकार्यदेशक श्री पदम सिंह के साथ मय प्रकरण से संबंधित रेकॉर्ड के विभागीय प्रतिनिधि के रूप में क्षेत्रीय अधिकारी, अलवर से समन्वय स्थापित कर नियत तिथि 14.11.2025 को मौके पर उपस्थित रह कर संयुक्त निरीक्षण कार्य संपादित करेंगे।

संलग्न:- उपरोक्तानुसार

ई-साईन

खनि अभियन्ता अलवर

दिनांक:-

क्रमांक:- समसंख्यक/

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. अधीक्षण खनि अभियन्ता जयपुर प्रभारी अधिकारी महोदय को सूचनार्थ।
2. क्षेत्रीय अधिकारी, राजस्थान राज्य प्रदुषण नियंत्रण मण्डल अलवर (मो० न० 9414120532)
3. उप वन संरक्षक अलवर
4. श्री पदमसिंह वरिष्ठ खनिकार्यदेशक (मो० न० 9636944422) कार्यालय हाजा को दी जाकर लेख है कि नियत तिथि 14.11.2025 को मौके पर उपस्थित होकर सहायक खनि अभियन्ता के निर्देशानुसार कार्य संपादित करेंगे।

Signature Not Verified

Digitally signed by Manoj Kumar Sharma

Designation: Mining Engineer

Date: 2025.11.13 18:40:56 IST

Reason: Approved

RajKaj Ref No.: 18834006

eSign 1.0



राजस्थान-सरकार
निदेशालय, खान एवं भूविज्ञान विभाग, राजस्थान, उदयपुर

प्रेषित,

खनि अभियन्ता
अलवर

विषय:-माननीय राष्ट्रीय हरित न्यायालय प्राधिकरण (CZ) भोपाल में दायर ओ0एन0 91/2025 (CZ) गजेन्द्र सिंह नरूका बनाम भारत संघ एवं अन्य में पारित आदेश दिनांक 28.07.2025 की अनुपालना में।

प्रसंग:-आपका पत्रांक दिनांक 25.09.2025 एवं दिनांक 13.11.2025

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के क्रम में लेख है कि प्रकरण में माननीय एन.जी.टी. न्यायालय द्वारा पारित आदेश दिनांक 28.07.2025 से प्रस्तावित कमेटी में विभागीय प्रतिनिधि के रूप में सहायक खनि अभियन्ता अलवर को नियुक्त किया जाता है। पारित आदेश की पालना में अग्रिम आवश्यक कार्यवाही कराने का श्रम करावे।

(जी0एल0 खराडी)
उप विधि परामर्शी

प्रतिलिपि:-निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

1. संयुक्त विधि परामर्शी, खान/ गुप-2विभाग जयपुर
2. अधीक्षण खनिअभियन्ता, जयपुर प्रभारीअधिकारी

उप विधि परामर्शी

कोटेशन
CC/MS/32
13/11/25

Validity unknown

Digitally signed by Ganesh Lal Kharadi
Designation : Deputy Legal
Remembrancer
Date: 2025.11.13 16:49:13 IST
Reason: Approved



मौका रिपोर्ट

दिनांक - 14.11.2025

समय - 1pm - 3:53pm

स्थान - खनन पट्टा क्षेत्र 258/83 ग्राम कलसीकाला गुवाड़ा

माननीय राष्ट्रीय हरित न्यायालय अधिकरण (CZ) भोपाल में दायर ओ.एन. 91/2025 (CZ) गजेन्द्र सिंह-नरका बनाम भारत संघ एवं अन्य के पारित आदेश दिनांक 28.07.2025 की अनुपालना में कार्पोरेट खनिज अभियंता डालवर के राजकाज रेफरेंस नं० 18834006 दिनांक 13.11.2025 के क्रम में क्षेत्र का संयुक्त निरीक्षण खनिज विभाग, उपवन संरक्षण डालवर, क्षेत्रीय अधिकारी राजस्थान राज्य प्रदूषण नियंत्रण मण्डल डालवर द्वारा किया गया। वक्त निरीक्षण खनन पट्टा क्षेत्र में खनन कार्य वापु गुणवत्ता संबंधन दायोग के आदेशों की पालना में ग्रेप-3 लागू होने के कारण खनन गतिविधियां बंद पाई गई। कार्पोरेट उपवन संरक्षण डालवर के पत्रांक 11019 दिनांक 13.06.2025 के अनुसार खनन पट्टा क्षेत्र के सीमा (त्तमन R व Q) वन भूमि के अन्दर जाना अवगत कराया गया एवं 1876 वर्ग मीटर क्षेत्रफल वन भूमि होने से वन विभाग के परिपत्र क्रमांक प०१(20) वन/2003/जयपुर दि० 14.03.2023 की शर्त संख्या 7 के अनुसार वन सीमा से 50 मीटर से अधिक दूरी होगी चाहिए, खनन पट्टे को वन सीमा की तरफ पक्की दीवार होने चाहिए उक्त पत्र के क्रम में खनिज अभियंता डालवर दिनांक 16.6.2025 से खनन पट्टा धारी को पालनार्थ उचित फिए गए। वक्त निरीक्षण 1876 वर्ग मीटर वन भूमि में वर्तमान में खनन कार्य होता नहीं पाया गया। और

AMC
AMC
AMC

AMC

उसी वन क्षेत्र 1876 वर्ग मीटर में कोई मशीनरी स्थापित नहीं देखि गई। वन क्षेत्र सीमा के 50 मीटर परिधि में भी वर्तमान में खनन कार्य होता नहीं पाया गया। इसके अतिरिक्त खनन पर्याय क्षेत्र के बाहर उचित वक़्त विरीक्षण खनन कार्य होता हुआ नहीं पाया गया। खनन पर्याय सीमा रेखा A/P पिलर की तरफ पुराने पिट में मलबा भरकर नया वृद्धारोपण करना पाया गया। मोके पर उपस्थित खनन पर्याय प्रतिबंध भी बुद्धा लाल शर्मा द्वारा अवगत कराया कि खान में खनन कार्य उधम शर्मा के खान उपबंधक नियुक्त हैं। एवं खनन प्रतिबंधों में खनन उपबंधक की उपस्थिति में देख रेखा में की जाती है। एवं खनन पर्याय में HEMM के प्रयोग की अनुमति DGMS के द्वारा प्राप्त है। निरीक्षण के दौरान खनन क्षेत्र (सीमा) के बाहर स्थापित ग्राइंडिंग यूनिट मैसर्स झोगशुभम एडर्सिंग कन्सल्टिंग प्राइवेट लिमिटेड में मशीनरी वीन क्षेत्र के अन्दर पाई गई एवं उद्घरण नियंत्रण की व्यवस्था पाई गई। राज्य उद्घरण बोर्ड से वैध सम्मति प्राप्त कर संचालित है। संयुक्त निरीक्षण के वक़्त फोटो ग्राफ़ लिए गए जो इस रिपोर्ट के साथ संलग्न हैं। संयुक्त रिपोर्ट मोके पर बनाई जाकर पूर्ण होश धारा में हस्ताक्षर निशानी किए गए।

मेरे द्वारा लिखा गया
क्र. सं.
No.

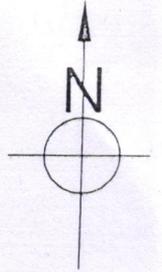
[Signature]
AOP Member

[Signature]
14/11/25
R. R. P. S.
Padamsingh
mines friend

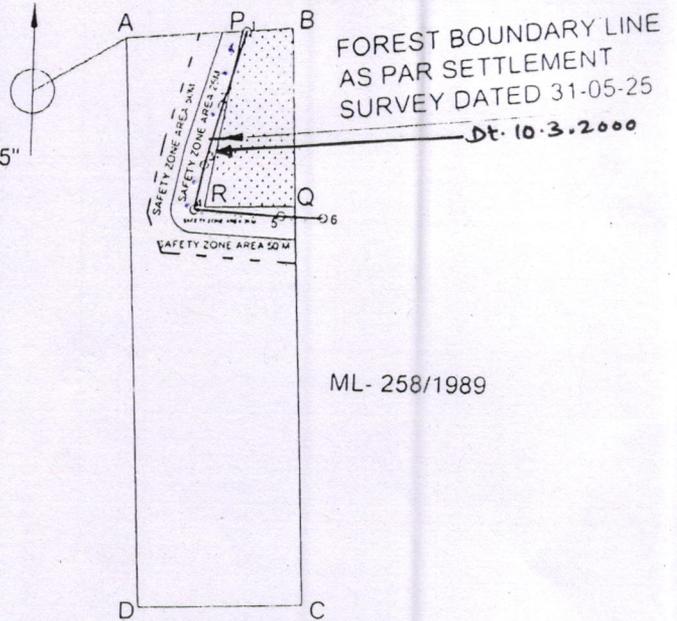
[Signature]
14/11/25
(पूर्व उपबंधक)
AME Always

[Signature]
बुद्धा लाल शर्मा
खान उपबंधक

COMPOSITE MAP SHOWING EXISTING MINING LEASE AREA ML 06/1979(258/89R) FOR MINERAL MARBLE NEAR VILLAGE- JHIRI(GUWADA KALSI KALA) TEHSIL- PRATAP GARH, DISTT- ALWAR , IN F/O M/S OM SUBHAM HOUSING AND CONSTRUCTION CO. PVT. LTD.



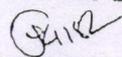
WELL OF LAXMMI NARAN MEENA
N-27°14'56.23035" E-76°13'15.74395"



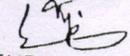
INDEX-

-  EXISTING MINING LEASE ML.NO. 6/1979(258/89R) ABCDA- 11.7057HECT
-  SURRENDERED MINING LEASE AREA PBQRP- 1.5200 HECT BY ODER DATED 3.4.2000.
-  RETAINED MINING LEASE AREA IN 6/1979(258/89R) IN F/O OMSHUBHAM HOUSING AND CONSTRUCTION CO. PVT LTD AREA-APRQCD- 10.1857 HECT
-  FOREST BOUNDARY LINE AS PER SETTLEMENT SURVEY REPORT DATED 31-05-25 (LEASE AREA FALL IN FOREST LAND 1876SQ MT 0.1876 HECT. AS PER REPORT.
-  SAFETY ZONE LINE 50MT. FORM FOREST BOUNDARY LINE AS PER DCF LATTER DATED 13-06-2025 SAFETY ZONE AREA =1.7926HECT.
-  SAFETY ZONE LINE 25 MT. FORM FOREST BOUNDARY LINE AS UNDERTAKING DATED 25-12-2019 BY LESSEE. → *Plantation*

PREPARED BY:

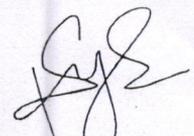

PRIYA VED
JR D/M

CHECKED BY:


DEVENDRA SHARMA
SR D/M

SMF


SURVEY DATE
14-11-25


ASSITANT MINING ENGINEER
ALWAR







Latitude: 27.248045
Longitude: 76.222888
Elevation: 439.13±36.62 m
Accuracy: 24.49 m
Time: 14-11-2025 13:56:26
Note: On Shubham joint survey

NoteCam @ iOS



Latitude: 27.248076
Longitude: 76.222017
Elevation: 444.70±6.46 m
Accuracy: 17.81 m
Time: 14-11-2025 15:22:50
Note: On Shubham joint survey

NoteCam @ iOS



Latitude: 27.249518
 Longitude: 76.223402
 Elevation: 439.77 ± 3.00 m
 Accuracy: 13.71 m
 Time: 14-11-2025 14:03:16
 Note: On Shubham joint survey

NoteCam @ iOS



Latitude: 27.249349
 Longitude: 76.223276
 Elevation: 444.87 ± 3.00 m
 Accuracy: 20.45 m
 Time: 14-11-2025 14:09:53
 Note: On Shubham joint survey

NoteCam @ iOS



राजस्थान - सरकार
कार्यालय स्वामि अभियन्ता, अलवर।

क्रं. २५५/अल/अखप/नमीनी-२५८/८९/८१

दिनांक: ३-५-२०००

कार्यालय - आदेश

जो कि श्री कैलाश चंद्र गुप्ता पुत्र श्री गूजर माल गुप्ता, अलवर के पत्नी के कार्यालय स्वामि अभियन्ता, भरतपुर के आदेश क्रं. २५५/अल/अखप/नमीनी-२५८/८९/८१ द्वारा स्व. पट्टा वास्ते खनिज भास्वल, नि-ग्राम कलसी काला जवाड़ा (क्षेत्र ११.७०५७ है.), तहसील धानागाजी, जिला अलवर, बरनज रु. ५२००/- वार्षिक स्विचरभाटक पर, वास्ते अवाधि सांशिक मंजूरिया तारीख दि. १३-३-८० से दस वर्ष हेतु स्वीकृत किया गया। पट्टाधारी द्वारा एम. एम. सी. आर, १९८६ के नियम ५ के तहत, आवेदन करने पर कार्यालय स्वामि अभियन्ता, अलवर के आदेश क्रं. २५५/अल/अखप/नमीनी-२५८/८९/८१ दि. २७-८-९० द्वारा उक्त ख-पट्टे का प्रधान नमीनीकरण, बरनज रु. १५,७५७/- वार्षिक स्विचरभाटक पर वास्ते अवाधि दि. १३-३-९० से दस वर्ष के लिए स्वीकृत किया गया। कार्यालय आदेश क्र. १५,७५७/- वार्षिक स्विचरभाटक पर वास्ते अवाधि दि. १३-३-९० से दस वर्ष के लिए स्वीकृत किया गया। कार्यालय आदेश दि. १२-३-२००० के लिए स्विचरभाटक रु. २०,६६०/- वार्षिक पुनः निर्धारित किया गया। पट्टाधारी द्वारा आवेदन करने पर, स्वामि पट्टा समयावधि, एम. एम. सी. आर., १९८६ के नियम १६(२) के तहत, कार्यालय आदेश क्र. ४३ दि. ३-३-२००० द्वारा दिनांक १३-३-९० से दस वर्ष से बढ़कर बीस वर्ष अर्थात् दि. १३-३-१९९० से दि. १२-३-२०१० संशोधित की गई।

जो कि पट्टाधारी द्वारा दि. २२-३-२००० को कार्यालय में उक्त ख-पट्टा के स्वीकृत ११.७०५७ है. में से १.५२० है. क्षेत्र के आंशिक अद्यार्पण हेतु आवेदन किया गया है, उक्त ख-पट्टे की जोर दि. २५-३-२००० को कोई बकाया राशि अवाशिष्ट नहीं थी। अतः एम. एम. सी. आर, १९८६ के नियम १८(१८) के तहत, उक्त ख-पट्टे के स्वीकृत क्षेत्र ११.७०५७ है. में से १.५२० है. क्षेत्र का आंशिक अद्यार्पण एम्. २५-३-२००० से एतद द्वारा स्वीकृत किया जाता है।

स्वामि अभियन्ता,
अलवर।
दिनांक: ०३-५-२०००

- क्रं. २५५/अल/अखप/नमीनी-२५८/८९/८२-६८८
- प्रतिलिपि निम्न को सूचनाार्थ एवं आवश्यक कार्रवाई हेतु प्रेषित है -
१. श्री कैलाश चंद्र गुप्ता १० श्री जे. ल. दुर्गा, ११५-११६A, गणपति प्लाजा, एम. आई. रोड, जयपुर।
 २. स्वामि कार्यदाता, कार्यालय हाजा, को प्रेषित कर लेख है कि अद्यार्पित क्षेत्र का कब्जा व रिटर्न ड रजिस्ट्रार का सीमांकन रिपोर्ट यथाशीघ्र प्रस्तुत करें।
 - ३-मानचित्र शाखा ४-मांग शाखा ५-संज्ञक
 - ६-अधि. निर्धारण शाखा ७-शेकपाल

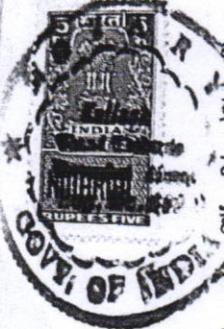
स्वामि अभियन्ता,
अलवर।

229 100Rs.



पूरक संविदा

उम.उम. 258/89

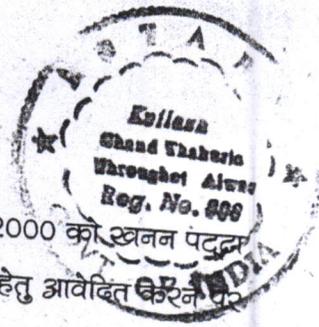


ये नॉन ज्यूडीशियल स्टाम्प रुपये एक सौ, वास्ते पूरक संविदा - श्री कैलाश चन्द्र गुप्ता पुत्र श्री गूजर मल गुप्ता के पक्ष में कार्यालय अनि अभियन्ता, भरतपुर के आदेश क्र. खअ/भरत/अल/अखप-6/79/1067 दि. 1.9.79 द्वारा खनन पट्टा वास्ते खनिज मारबल, निकट ग्राम कलसी काला गवाडा, तहसील धानागाजी, जिला अलवर क्षेत्र 11.7057 हेक्टर बापुवज रुपये 5,900/- वार्षिक स्थिर भाटक पर, वास्ते अवधि संविदा पंजीयन तिथि 13.3.80 से दस वर्ष के लिए स्वीकृत किया गया, के लिए है। कार्यालय आदेश क्र. खअ/अल/अखप/6/79/997 दिनांक 30.5.86 द्वारा ख. पट्टा अवधि 13.3.85 से 12.3.90 के लिए स्थिर भाटक रुपये 9,830/- वार्षिक पुनः निर्धारित किया गया। पट्टाधारी द्वारा उम.उम.सी.आर. 1986 के नियम 5 के अन्तर्गत आवेदित करने पर उक्त ख. पट्टे का प्रथम नवीनीकरण, कार्यालय अनि अभियन्ता, अलवर के आदेश क्र. खअ/अल/अखप 258/89/01 दिनांक 27.8.90 द्वारा बापुवज रुपये 14,757/- वार्षिक स्थिर भाटक पर वास्ते अवधि दिनांक 13.3.1990 से 12.3.2000 के लिए स्वीकृत किया गया। कार्यालय आदेश संमसंख्यक 231 दिनांक 25.5.1995 द्वारा खनन पट्टा अवधि दिनांक 13.3.1995 से 12.3.2000 के लिए स्थिर भाटक रुपये 20,660/- पुनः निर्धारित किया गया। पट्टाधारी द्वारा आवेदित करने पर खनन पट्टा समयावधि, उम.उम.सी.आर. 1986 के नियम 16(2) के अन्तर्गत, कार्यालय आदेश क्र. 43 दिनांक 3.3.2000 द्वारा, दिनांक 13.3.1990 से दस वर्ष से बढ़ाकर बीस वर्ष अर्थात् दिनांक 13.3.1990 से दिनांक 12.3.2010 संशोधित की गई।

SHARAD KWAR
10.04.2008

Assistant

Executant



जो कि पट्टाधारी श्री कौलाश चन्द्र गुप्ता द्वारा दिनांक 22.3.2000 को खनन पट्टा क्षेत्र 11.7057 हैक्टर में से 1.520 है क्षेत्र के आंशिक अध्र्यर्पण हेतु आवेदित करण कार्यालय आदेश समसंख्यक 81 दिनांक 3.4.2000 द्वारा 1.520 हैक्टर क्षेत्र का आंशिक अध्र्यर्पण दिनांक 25.3.2000 से स्वीकृत किया गया एवं अब पट्टाधारी के पक्ष में 10.1857 हैक्टर क्षेत्र धृत रह गया है।



साक्षी

IDENTIFIED BY
Arushi
(VIJAY MEHTA)

Arushi
Assistant

वास्ते कौलाश चन्द्र गुप्ता
उम.उल. नं. 258/89

- Tom*
1. Subhash Swain
C-502 Trishanti Apartments
Malviya Nagar
Jaipur
 2. *D* Arveen Chandra
(ARVEEN CHANDER)
B-26 GROUND FLOOR
Adarsh Nagar Jaipur

Arushi
Assistant

Read over and admitted
Signed and attested

Notary Alwar

10-04-2000

Th-26m

राजस्थान सरकार
वन विभाग

कार्यालय उप वन संरक्षक, अलवर

कोऑर्डिनेटर्स ऑफिस, राजस्थान, अलवर (रा.00)

दिनांक: 13/06/25

क्रमांक: 11019

निमित्त

खनिज अभिसंता
अलवर।

विषय: शुभम मार्बल एम.एल. 258/89 वन सीमा से लगती हुई खराब संख्या 1116 रकबा 7.89 हे० के संयुक्त सर्वे पश्चात रिपोर्ट भिजवाने का वक्त।

संदर्भ: जिला कलक्टर, अलवर के पत्र क्रमांक 2225-26 दिनांक 20.05.2025, भू-प्रबन्ध अधिकारी, अलवर के पत्र क्रमांक 1778-1790 दिनांक 28.05.2025, इस कार्यालय का पत्रांक 3098 दिनांक 03.05.2025, एवं सहायक वन संरक्षक, अलवर के पत्रांक 9770 दिनांक 04.06.2025 के क्रम में।

महोदय,

उपरोक्त विषयान्तर्गत संदर्भित पत्र के क्रम में लेख है कि ग्राम झीरी तहसील प्रतापगढ़ जिला अलवर में स्थित खनन पट्टा शुभम मार्बल एम.एल. 258/89 का संयुक्त सर्वे जिला कलक्टर अलवर के आदेश क्रमांक 2225-26 दिनांक 20.05.2025 व भू-प्रबन्ध अधिकारी, अलवर के पत्र क्रमांक 1778-1790 दिनांक 28.05.2025 द्वारा राजस्व विभाग, सैटलमेन्ट विभाग, खनन विभाग एवं वन विभाग की टीम (जिसमें उप वन संरक्षक वन्यजीव जयपुर के प्रतिनिधि भी सम्मिलित) द्वारा दिनांक 31.05.2025 (संयुक्त सर्वे रिपोर्ट संलग्न) को डीजीपीएस मशीन द्वारा किया गया। जिसका नक्शा सुपरइम्पोजिशन कार्य सैटलमेन्ट विभाग द्वारा किया गया। सुपरइम्पोजिशन कार्य के पश्चात दिनांक 04.06.2025 को उपरोक्त सभी विभागों की टीम की मौजूदगी में सैटलमेन्ट विभाग की टीम द्वारा डीजीपीएस मशीन की सहायता से मौके पर वन भूमि के खराब न० 1116 रकबा 7.89 हे० की वन सीमा के जीपीएस कोर्डिनेट्स एवं खनन पट्टा संख्या एम.एल. 258/89 के जीपीएस कोर्डिनेट्स बताए गये। संयुक्त सर्वे रिपोर्ट एवं सहायक वन संरक्षक, अलवर के पत्रांक 9770 दिनांक 04.06.2025 से प्राप्त रिपोर्ट अनुसार उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आसानी खराब नम्बर 1116 रकबा 07.89 हे० वन भूमि के अन्दर पाये गये हैं। वर्तमान में राजस्थान सरकार वन विभाग के परिपत्र क्रमांक प01(20) वन/2003 जयपुर दिनांक 14.03.2023 (प्रति संलग्न) की शर्त संख्या 7 के अनुसार वन सीमा से 50 मीटर से अधिक दूरी होनी चाहिए तथा खनन पट्टे को वन सीमा की तरफ पक्की दीवार होनी चाहिए। वन क्षेत्र में वन संरक्षण अधिनियम, 1980 के तहत स्वीकृति दिये बिना खनन कार्य अपराधिक कृत्य है। अतः माननीय सर्वोच्च न्यायालय, नई दिल्ली के निर्णय दिनांक 12.12.1996 की पालना सुनिश्चित करने हेतु खनन पट्टे को निरस्त कराने की कार्यवाही करें। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 हे०) पाया गया है। भविष्य में उक्त प्रकरण में वन संरक्षण अधिनियम, 1980 की अवहेलना होती है तो उसके लिए आप व्यक्तिशः जिम्मेदार होंगे।

रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु संलग्न प्रेषित है।

- संलग्न-1. सुपरइम्पोजिशन नक्शा एवं रिपोर्ट संलग्न
- संयुक्त सर्वे रिपोर्ट 04.06.2025 एवं 31.05.2025
- परिपत्र क्रमांक प01(20) वन/2003 जयपुर दिनांक 14.03.2023

भवदीय

(राजेन्द्र कुमार कुड़डा)
उप वन संरक्षक
अलवर

क्रमांक 11020-27

दिनांक : 13/06/25

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

1. वन संरक्षक एवं क्षेत्रीय निदेशक सरिस्का बाघ परियोजना, अलवर को उनके पत्रांक 31/73/75 दिनांक 26.05.2025 के क्रम में निवेदन है कि उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा 07.89 है 0 वन भूमि के अन्दर पाये गये हैं। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 है 0) पाया जाने के कारण वन्यजीव स्वीकृति जिस स्तर पर जारी की गई है उस को निरस्त करवाने का कष्ट फरमावे।
2. जिला कलक्टर अलवर के पत्रांक क्रमांक 2225-26 दिनांक 20.05.2025 द्वारा दिये गये निर्देशों की पालना की क्रम में संयुक्त सर्वे रिपोर्ट मथ नक्शा प्रेषित कर निवेदन है कि इस प्रकरण में खनन पट्टा संख्या 258/89 के सीमा स्तम्भ P, R, Q ग्राम झिरी तहसील प्रतापगढ़ जिला अलवर के वनखण्ड झिरी के आराजी खसरा नम्बर 1116 क्षेत्रफल 7.89 है 0 में लीज का 1876 वर्ग मीटर (0.1876 है 0) क्षेत्रफल वन भूमि में गिरने के कारण खनि अभियंता अलवर, क्षेत्रीय अधिकारी राजस्थान राज्य प्रदुषण मण्डल अलवर, वन संरक्षक एवं क्षेत्रीय निदेशक सरिस्का बाघ परियोजना, अलवर, उप वन संरक्षक, बाघ परियोजना सरिस्का अलवर एवं उप वन संरक्षक वन्यजीव जयपुर को नियमानुसार कार्यवाही करवाने के लिए अपने स्तर से निर्देशित करने का कष्ट फरमावे।
3. भू-प्रबन्ध अधिकारी, अलवर के पत्र क्रमांक 1778-1790 दिनांक 28.05.2025 के क्रम में।
4. क्षेत्रीय अधिकारी राजस्थान राज्य प्रदुषण मण्डल अलवर को प्रेषित कर लेख है कि उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा 07.89 है 0 वन भूमि के अन्दर पाये गये हैं। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 है 0) पाया जाने के कारण प्रकरण में जारी स्वीकृतियों को निरस्त करे।
5. उप वन संरक्षक, बाघ परियोजना सरिस्का को प्रेषित कर लेख है कि उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा 07.89 है 0 वन भूमि के अन्दर पाये गये हैं। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 है 0) पाया जाने के कारण वन्यजीव स्वीकृति जिस स्तर जारी की गई है उस को निरस्त करवाने का कष्ट फरमावे।
- 6- उप वन संरक्षक, वन्यजीव जयपुर को प्रेषित कर लेख है कि उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा 07.89 है 0 वन भूमि के अन्दर पाये गये हैं। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 है 0) पाया जाने के कारण वन्यजीव स्वीकृति जिस स्तर जारी की गई है उस को निरस्त करवाने का कष्ट फरमावे।
- 7- सहायक वन संरक्षक, अलवर को प्रेषित कर लेख है कि उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा 07.89 है 0 वन भूमि के अन्दर पाये गये हैं। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 है 0) पाया जाने के कारण वन क्षेत्र में अवैध खनन नहीं हो उसकी सुनिश्चिता की जावे।
- 8- क्षेत्रीय वन अधिकारी थानागाजी/वनपाल नाका प्रतापगढ़/बीट इन्चार्ज झिरी को प्रेषित कर लेख है कि उक्त एम.एल. 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा 07.89 है 0 वन भूमि के अन्दर पाये गये हैं। खनन पट्टा क्षेत्र में पाये गये वन भूमि का क्षेत्रफल गणना अनुसार लगभग 1876 वर्ग मीटर (0.1876 है 0) पाया जाने के कारण वन क्षेत्र में अवैध खनन नहीं हो उसकी सुनिश्चिता की जावे।

संलग्न-1. सुपरइम्पोजिशन नक्शा एवं रिपोर्ट संलग्न

2. संयुक्त सर्वे रिपोर्ट 04.06.2025 एवं 31.05.2025

3. परिपत्र क्रमांक प01(20) वन/2003 जयपुर दिनांक 14.03.2023

उप वन संरक्षक
अलवर

संयुक्त सर्वे रिपोर्ट दिनांक 04.06.2025

श्रीमान अतिरक्त जिला कलक्टर, अलवर प्रथम के पत्र क्रमांक 2225 दिनांक 20.05.2025 की पालना, एवं श्रीमान भू-प्रबन्ध अधिकारी, अलवर के आदेश क्रमांक 1778-1790 दिनांक 28.05.2025 की पालना में गठित भू-प्रबन्ध विभाग टीम व तहसीलदार (भू०अ०) प्रतापगढ़ के आदेश क्रमांक 884-891 दिनांक 30.05.2025 की पालना में गठित राजस्व विभाग टीम व उप वन संरक्षक, अलवर के पत्रांक 9540 दिनांक 30.05.2025 की पालना में गठित वन विभाग टीम, एवं खनिज विभाग टीम मय संयुक्त टीम दिनांक 31.05.2025 को ग्राम झिरि तहसील प्रतापगढ़ जिला अलवर के आराजी ख०न० 1116 रकबा 07.89 है० किस्म चारागाह वन भूमि खनन पट्टा शुभम मार्बल, एम०, एल० 258/89 के संबंध में सर्वे/सीमाज्ञान कार्य हेतु मौके पर पहुंचे। मौके पर हल्का पटवारी द्वारा, एवं वन विभाग की टीम द्वारा उपलब्ध कराये गये रिकॉर्ड प्रचलित नक्शा से संयुक्त टीम/दल द्वारा मौका मुआयना कर खनिज विभाग टीम द्वारा, एम०एल० 258/89 के सभी सीमा स्तम्भ A, P, R, Q, C एवं D का मौका दिखाया गया जिसको सर्वेक्षण में शामिल कर उक्त खसरा नम्बर 1116 एवं आसपास के खसरा नम्बरान का मौका सर्वेक्षण कार्य संयुक्त टीम/दल द्वारा दिनांक 31.05.2025 को DGPS मशीन की सहायता से पूर्ण किया गया।

राजस्व टीम से प्राप्त रिकॉर्ड हाल प्रचलित नक्शे को स्केन करवाकर खसरा सूपरइम्पोज कार्य करते समय आ०ख०न० 1144, 1143, 1147 के मध्य स्थित तिमेडा, आ०ख०न० 1214, 1215, 1216 के मध्य स्थित तिमेडा, आ०ख०न० 1148 गै०मु०चाह, आ०ख०न० 1418, 1419, 1412/3101 के मध्य स्थित तिमेडा, आ०ख०न० 1324, 1325, 1328, 1330 के मध्य स्थित चौमेडा, आ०ख०न० 1361/3095, 1371, 1363 के मध्य स्थित तिमेडा, आ०ख०न० 1341, 1342, 1343 के मध्य स्थित तिमेडा एवं आ०ख०न० 1217, 1222 के मध्य स्थित मेड को मुश्तकिल (आधार) विन्दु मानते हुए खसरा सूपरइम्पोज कार्य किया गया।

आज दिनांक 04.06.2025 को पुनः उपरोक्त पूर्व के आदेशों की पालना में पूर्व में गठित संयुक्त टीम, एक दिवस पूर्व दूरभाष पर समन्वय स्थापित कर उपरोक्त आ०ख०न० 1116 रकबा 07.89 है० किस्म चारागाह वन भूमि (खनन पट्टा शुभम मार्बल, एम०, एल० 258/89) के संबंध में सर्वेक्षण/सीमाज्ञान निशानदेही कार्य हेतु मौके पर पहुंचे। मौके पर, एम०एल० 258/89 के खनन पट्टाधारी प्रतिनिधि भी उपस्थित रहे।

संयुक्त टीम द्वारा उपरोक्त खसरा नम्बर 1116 के सभी कोनों के निशानात मुताबिक हाल नक्शा अनुसार मौके पर DGPS मशीन की सहायता से लगाये गये। खसरा सूपरइम्पोज बाद निशानात पाया कि एम०एल० संख्या 258/89 के सभी सीमा स्तम्भ A, P, R, Q, C एवं D में से उक्त एम०एल० 258/89 के सीमा स्तम्भ R व Q आराजी खसरा नम्बर 1116 रकबा

है।
04-06-2025

विभागाध्यक्ष
04/06/2025

Handwritten signatures and stamps, including dates like 04/06/25 and 04-06-2025, and names like 'ILP' and 'Hajir'.

63

राजस्थान सरकार
वन विभाग

कमांक प01(20)वन/2003

जयपुर, दिनांक :- 14.03.2023

परिपत्र

खनन हेतु जारी किये जाने वाले पट्टे को वन क्षेत्र जो माननीय उच्चतम न्यायालय द्वारा परिभाषित वन क्षेत्र, वैधानिक रूप से अधिसूचित वन क्षेत्र या राजकीय वस्तावेज में वन भूमि दर्ज है चाहे उसका मालिकाना हक किसी का भी हो, की वस्तुस्थिति की जानकारी देने में वन विभाग से अनापेक्षित विलंब नहीं हो इसकी सुनिश्चितता के लिए विभागों द्वारा कार्यवाही सुनिश्चित करवाने हेतु समसंख्यक परिपत्र दिनांक 02.12.2021 जारी किया गया था।

माननीय राष्ट्रीय हरित अधिकरण के आदेश संख्या 20/2022 एवं 21/2022 के पालना में उपर्युक्त परिपत्र दिनांक 02.12.2021 के बिन्दु संख्या 6,7 एवं 8 के स्थान पर नवीन बिन्दु संख्या 6.7 एवं 8 निम्नानुसार होंगे। परिपत्र दिनांक 02.12.2021 के अन्य बिन्दु पूर्ववत् रहेंगे:-

6. प्रस्तावित खनन क्षेत्र वन सीमा से 50 से 100 मीटर तक की दूरी में अवस्थित है तो ऐसी स्थिति में खान एवं वन विभाग के कम से कम सहायक वन संरक्षक स्तर अधिकारियों द्वारा संयुक्त निरीक्षण करना तथा आवेदित क्षेत्र के सीमा विवरण अनुसार नीकें पर जी0पी0एस0 कोर्डिनेट अंकित सीमा स्तंभों का निर्माण करवाया जाना अनिवार्य होगा। मौका निरीक्षण के दौरान ऐसे क्षेत्र के मीनारों की स्थिति की फोटोग्राफी (जिसमें पिलर व संयुक्त टीम को भी दर्शाया गया हो), की जाएं एवं फोटोग्राफ मय जी0पी0एस0 कोर्डिनेट की एक प्रति खान विभाग एवं एक प्रति वन विभाग में संचारित की जाए।
7. यदि प्रस्तावित खनन वन सीमा से 50 मीटर से 100 मीटर की परिधि में अवस्थित है तो खान विभाग द्वारा खनन कार्य की अनुमति देने से पूर्व यह सुनिश्चित किया जाये, कि खननकर्ता द्वारा वन सीमा की ओर वाली खान की सीमा पर पक्की दीवार का निर्माण व अन्य शर्त के पालना करने के बाद ही खनन कार्य प्रारम्भ किया जावे।
8. खनन क्षेत्र वन सीमा से 50 मीटर से या उससे कम दूरी पर होने पर वन विभाग की अनापत्ति जारी नहीं की जाए।

आज्ञा से

Signature valid

Digitally signed by मोनाली सेन)
Designation Deputy Conservator
Date: 2023.06.14 16:01:31 IST
Reason: Approved

कार्यालय पता:- वन विभाग कार्यालय, कम्पस नम्बर 7317, खा. जयपुर
दूरभाष संख्या- 0141-2227762 Mail ID ads_forest@raj.gov.in

Ref No. : 4048530



भारत सरकार
Govt. of India
श्रम एवं रोजगार मंत्रालय
Ministry of Labour & Employment
खान सुरक्षा महानिदेशालय
Directorate-General of Mines Safety



NO: 392070|NWZ|Ajmer Region 1|Perm|2024|265715

Ajmer, Date: 18/08/2024

कार्यालय का पता : आना सागर लिंक रोड, अजमेर, राजस्थान, पिन 305001, ई मेल : dgmsajr1@gmail.com, दूरभाष संख्या : 0145-2425537

प्रेषक:

खान सुरक्षा निदेशक / Director of Mines Safety,

अजमेर क्षेत्र-1, अजमेर / Ajmer Region-1, Ajmer.

सेवा में,

खान मालिक

कलसी कलां ग्वाडा मार्बल खान (एम एल संख्या 258/1989)

मैसर्स ओम शुभम हाउसिंग एण्ड कन्स्ट्रक्शन कंपनी प्राईवेट लिमिटेड

10 ए/15, शक्ति नगर, नई दिल्ली

विषय: धातुप्रद खान विनियम, 1961 के विनियम 106(2) (बी) के तहत मैसर्स ओम शुभम हाउसिंग एण्ड कन्स्ट्रक्शन कंपनी प्राईवेट लिमिटेड की कलसी कलां ग्वाडा मार्बल खान (एम एल संख्या 258/1989), निकट ग्राम कलसी काला ग्वाडा, तहसील थानागाजी, जिला अलवर, राजस्थान में डीप होल ब्लास्टिंग के बिना भारी मशीनों के प्रयोग की अनुमति।

महोदय/महोदया,

Please refer to your letter No nil, dated nil and online application Id : 265715 dated 21.05.2024 enclosing therewith surface plan & Sections No(s) PG/DGMS/2024-22 & PG/DGMS/2024-23, both dated 02.06.2024 showing surface features within 300 meters of the leasehold boundary of the mine, on the above subject.

The matter has been considered in the light of what has been stated in your application under reference.

By virtue of the powers conferred on the Chief Inspector of Mines (also designated as Director General of Mines Safety) under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 and by virtue of authorization granted to me by the Chief Inspector of Mines (also designated as Director General of Mines Safety) under section 6(1) of the Mines Act, 1952, I hereby, specify conditions governing to use of Heavy Earth Moving Machinery (HEMM's) for digging, excavation, removal of overburden and extraction of stone and to form benches in overburden & stone **without deep hole blasting** in the area bounded by and marked as 1 (27°14'44.79"N, 76°13'20.18"E), 2 (27°14'43.44"N, 76°13'22.81"E), 3 (27°14'40.64"N, 76°13'23.72"E), 4 (27°14'38.61"N, 76°13'23.86"E), 5 (27°14'37.52"N, 76°13'23.72"E), C (27°14'37.65"N, 76°13'27.20"E), Q (27°14'52.07"N, 76°13'26.51"E), R (27°14'52.04"N, 76°13'22.87"E), P (27°14'58.35"N, 76°13'24.25"E), A (27°14'58.16"N, 76°13'19.60"E) & 1 (27°14'44.79"N, 76°13'20.18"E) and to use of **HEMM only (without any blasting)** in the area bounded & marked as 1 (27°14'44.79"N, 76°13'20.18"E), 2 (27°14'43.44"N, 76°13'22.81"E), 3 (27°14'40.64"N, 76°13'23.72"E), 4 (27°14'38.61"N, 76°13'23.86"E), 5 (27°14'37.52"N, 76°13'23.72"E), H1 (27°14'37.44"N, 76°13'21.73"E), G1 (27°14'38.40"N, 76°13'22.33"E), F1 (27°14'40.67"N, 76°13'21.92"E), E1 (27°14'42.43"N, 76°13'21.38"E), D1 (27°14'43.17"N, 76°13'20.28"E) & 1 (27°14'44.79"N, 76°13'20.18"E), as

shown on plan No(s) PG/DGMS/2024-22 & PG/DGMS/2024-23, both dated 02.06.2024, under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961 at Kalsikala Gwada Marble Mine (ML No 258/1989, LIN 1842191558) of M/s Om Shubham Housing & Construction Company Pvt. Ltd., located near village Kalsikala Gwada, Tehsil Thanagaji & District Alwar of Rajasthan State, subject to the following conditions being strictly complied with:

1.0 GENERAL:

1.1 Except where otherwise provided for in this permission, all provisions of the Metalliferous Mines Regulations, 1961 relating to opencast workings, use of explosives and use of machinery shall be strictly complied with.

1.2 No working shall be made or extended within 45m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine without permission in writing from this Directorate under Regulation 109 of the Metalliferous Mines Regulations, 1961. **The area lying within 45m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine shall be kept physically demarcated by fixed pillars on surface in the mine.**

1.3 No working shall be made in any spot lying within horizontal distance of 15 m from either bank of the Canal or any stream, Nallah, etc. without obtaining permission in writing from this Directorate under Regulation 127 of the Metalliferous Mines Regulations, 1961. Adequate protection against inrush of Nallah water in the mine shall be provided and maintained.

1.4 During heavy rain, the Manager or senior most mine official present in the mine, shall go round the surface area of the mine to check vulnerable points and effectiveness of the safety measures. Standing orders for withdrawn of persons from the mine in case of apprehended danger should be framed and enforced.

1.5 (a) **No deep hole (dia of holes more than 34mm) blasting shall be conducted in the mine.**

(b) **No blasting shall be conducted within 50m of any railway, public works, public road or building or other structure of permanent nature, not belonging to owner of the mine. Blasting operation shall be carried out in compliance with the provisions of Regulation 164 of Metalliferous Mines Regulations, 1961.**

(c) **Area not permitted for blasting at the mine shall be clearly marked on Surface Plan of the mine and also kept physically demarcated on surface in the mine.**

1.6 No blasting in the mine shall be carried out within 300m of public roads till such time the blasting in charge has ensured that no persons/vehicles passes on such roads during the time of blasting. For the purpose, drop bar barrier shall be provided on both side of such road at a distance of 300m from the place of firing of shots in the proposed limit of quarry and during blasting, guard shall be posted on the barrier and persons/vehicles shall not be allowed to pass on the said road during blasting and till the time all clear signal after blasting is obtained.

1.7 Blasting shall be conducted only after ensuring that persons including blaster within 500m radial distance from place of firing of shot holes have taken proper shelter. The persons/employees of the nearby mines, crushers, offices, dwellings, schools, structures etc belonging or not belonging to owner lying within 500m radial distance shall also been withdrawn outside danger zone or removed to proper blasting shelter.

1.8 The owner shall indemnify occupants/owners of the houses/ dwellings/ buildings or other structures of public authority concerned, if any, against the dangers to those properties or injury to them or other persons arising out of operations conducted under this permission.

1.9 All contractor workers shall be vocationally trained as per the provisions of Mines Vocational Training Rules, 1966, before deploying in opencast working and shall be duly authorised by the manager as competent persons.

1.10 The driving license and V.T. Certificate of all the operators of the transporting machinery deployed in the mine shall remain in the safe custody of the Manager (against receipt) and the operators may carry the photocopy with

them whilst on duty.

1.11 The attendance of the operators of tippers/trucks shall be recorded every time they enter the mine boundary.

1.12 Hours and limitation of employment of contractor's employee shall be as prescribed in Section 28 to 35 of the Mines Act, 1952 in respect of above ground and opencast workings and shall be strictly complied with

1.13 The mine shall be worked during day light hours only.

1.14 This Directorate shall be informed as soon as the mining operations are commenced in accordance with this condition governing and intimation about temporary discontinuance or completion of mining operations shall also be sent promptly and in any case not later than one month thereof.

2.0 OPENCAST WORKING: HEIGHT AND WIDTH OF BENCHES:

2.1. (a) The height of benches in Alluvium shall not be more than 3.0m and that in overburden, ore body or other rock formation shall not be more than the digging height of the machine used for digging, excavation or removal or 6.0 m, whichever is less.

(b) Width of any bench shall not be less than 1. width of the widest machine plying on the bench plus 2m, or 2. if dumpers ply on the bench, 3 times the width of the dumper, or 3. the height of the bench, whichever is more.

2.1.1 The quarrying operation shall be conducted from top downwards and no men & machines shall be deployed at the bottom of high benches.

2.2.2 The sides in overburden and mineral benches shall be kept sloped to prevent danger from fall of sides. Overall slope of the quarry face towards hangwall side should not exceed 45degree.

2.2.3 No person other than required for operating the machinery shall be allowed to remain near the foot of the benches exceeding 3.0 m in height. When persons are employed within 5 meters of the working face, adequate precautions shall be taken to ensure their safety by dressing the sides of the bench.

2.3 In case of geologically disturbed area, suitable devices to indicate the rock pressure shall be used to warn the persons against impending movement of in-situ rock mass.

2.4 In case of jointed rock mass, suitable in-situ filling technique shall be adopted to improve stability of the face.

2.5 While cutting the Marble block with the help of wire saw machine, no person shall be allowed in the vicinity of the machine to prevent against dangers of accidental snapping of wire. For this purpose provision of suitable guard shall be made and the operator's console shall be located at the safe distance away from the cutting plane.

2.6 The following shall be ensured before commencing operations in accordance with the stipulations of this permission:

2.7 A suitable code of practice indicating the description of every operation involved in the toppling of Marble blocks from the face, shall be framed and implemented by the Manager.

2.8 A copy of such code of practice shall be circulated to all the statutory supervisors and the details thereof shall be maintained in a bound paged book kept for the purpose.

2.9 For the purpose of toppling Marble blocks, the manager shall designate in writing a "Danger Zone" for the mine within which, it may be dangerous for persons to be engaged on work during the toppling operations. The details of the "Danger Zone" so designated shall be clearly described in detail in the code of practice framed by the Manager.

2.10 The code of practice together with illustrative sketches depicting the details of the "Danger Zone" shall be pasted at all conspicuous places as decided by the Manager in each Marble bench within the mine workings.

2.11 In case of simultaneously carrying out more than one operation in proximity and likelihood of one operation affecting the safety of persons engaged in other operation, one of the operations shall be stopped and adequate

precautions shall be taken to guard against such hazards.

2.12 The overburden bench and Marble bench shall not be merged.

3.0 ROADS FOR TRUCKS AND DUMPERS ETC:

3.1 All roads for trucks, dumpers or other mobile machinery shall be maintained in good condition.

3.2 (a) wherever practicable, all roads from the opencast workings shall be arranged to provide one way traffic.

(b) No road shall be of width less than three times plus 5m width of the largest vehicle plying on road.

3.3 (a) All corner and bends shall be made in such a way that operator of vehicle have clear view of distance of not less than 3 times the braking distance of largest HEMM working at 40Km/hour.

(b) Where it is not possible to ensure a visibility for a distance as mention in (a) there shall be provided with two roads of width not less than 2 times plus 3m of largest vehicle plying on the road with a strong road divider at centre with adequate lighting and reflector along the divider.

3.4 Except with the express permission of the Chief Inspector in writing and subject to such conditions as he may specify therein, no road shall have a gradient steeper than 1 in 16 at any place. Provided that in case of Ramps over small stretches a gradient up to 1 in 10 may be permitted.

3.5 Where any road existing above level of surrounding area it shall be provided with strong parapet wall/embankment of following dimensions.

(i) Width at top-not less than 1m.

(ii) Width at bottom-not less than 2.5m.

(iii) The height not less than the diameter of tyre of largest vehicle plying on road. It may be noted that just dumping of mud of OB shall not be treated as strong parapet wall.

4.0 SPOIL BANKS/OVERBURDEN DUMPS:

4.1 Spoils, overburden or debris shall be deposited at places belong ing to the mine and duly approved by the manager in writing. The slope of a spoil bank face shall be determined by natural angle of repose of the material being deposited, but shall in no case exceed 37.5 degrees from the horizontal. The height of spoil bank/dump shall not exceed 10m. Garland drains shall be provided around the periphery of the dumps, both at top and bottom, to collect run-off water. The spoil bank face shall not be retained by artificial means.

4.2 The spoils, overburden or debris shall not be deposited within 45m of a railway line, public road, transmission, telephone or power lines, other public works or other structures of permanent nature not belonging to management.

4.3 No person shall, or shall be permitted to approach the toe of an active spoil bank where he may be endangered from material rolling down the face. Suitable warning signs at conspicuous places shall also be displayed.

4.4 A suitable fence shall be erected between any railway line, other public works or road, or buildings or structures not belonging to the management, and the toe of every active spoil bank so as to prevent unauthorized persons from approaching the spoil bank.

5.0 Supervision :

5.1 A person possessing **First Class Mine Manager's certificate of competency** shall be appointed as the manager of the mine to look after overall management, control, supervision and direction of the mine. Mine shall not be worked and deployment of HEMM shall be suspended in absence of the manager at the mine. This permission shall stand revoked as soon as the qualified manager ceases to work at the mine.

5.2 During every production shift/maintenance shift the opencast workings shall be placed under the charge of atleast a 2nd class Manager, who shall be responsible to see that all the regulations and the orders made there under

are strictly complied with. He shall also supervise transport and loading being done by the contractor.

5.3 Each and every operation, including operations carried out through contractors' workers or by out-side agency, shall be placed under the charge of a competent supervisor, duly appointed and authorised by the manager, with his jurisdiction being clearly demarcated.

5.4 A code specifying duties and responsibilities of all mine officials i.e. Assistant Managers, Under Managers, Engineer(s), Supervisors, Technicians, Mechanics, Fitters, Machine Operator, Helpers, Loading Supervisors etc. Shall be drawn up and distributed to all concerned.

5.5 It shall be the responsibility of the Manager, Engineer and other supervisors to ensure that all persons working in the mine and those working on machines/equipments etc. Work as per the code and all machines and equipments etc. Are installed, operated and maintained in safe working conditions.

5.6 General: Manager shall frame code of practices for each operation and copy of it shall be handed over to all concerned. It shall be the duty of all statutory persons to enforce the code of practices so framed.

He shall in particular:-

- (a) make frequent inspections for evidence of slides or of material that may slide or roll from the high wall (including the face and sides) or spoil-bank;
- (b) not allow any person to work under overhanging ledges or where there is evidence of slides, until such danger has been removed;
- (c) ensure that every person engaged in dressing operations on high walls/sides is provided with, and uses, a safety belt of a type approved by the Chief Inspector;
- (d) ensure that all loose material is removed from high wall/side before persons are engaged there.

6.0 MAINTENANCE OF MACHINES:

6.1 If the engineer, mechanical foreman or other competent person making an inspection notices any defect in any machinery, the said machinery shall be used until the defect has been remedied. Any defect in machinery reported by its operator shall be promptly attended to.

6.2 Any machine found to be in an unsafe operating condition shall be tagged at the operator's position 'OUT OF SERVICE DO NOT USE' and its use shall be prohibited until the unsafe condition has corrected.

6.3 All repairs to a machine shall be done at a location which will provide a safe place for the persons engaged on repairs.

6.4 Except for testing, trial or adjustment which must necessarily be done while the machine is in motion, every machine shall be shut down and positive means taken to prevent its operation while any repair or manual lubrication is being done.

6.5 Power shall be disconnected when repairs are made to any electric machine.

6.6 Any machinery, equipment or part thereof which is suspended or held apart by use of slings, hoists or jacks shall be substantially blocked or cribbed before men are permitted to work underneath or between such machinery, equipment or part thereof.

6.7 While inflating tyres, suitable protective cages shall be used. Tyres shall in no case be inflated by sitting either in the front of it or on top of the same.

6.8 The crane and overhead crane shall be subjected to proof load test and NDT test once in a year from a competent authority.

6.9 The pressure vessel receiver shall be subjected to hydraulic and NDT test and shall be carried by a competent authority.

6.10 In case of any defect in equipment such as brake, steering and safety device, the equipment shall immediately be taken out from use keeping a record thereof.

7.0 TOPPLING OF MARBLE BENCH (PHADA):

7.1 The work of Toppling of the Marble bench (Phada) shall be carried out under the supervision of a competent person.

7.2 Competent person In-charge of Toppling Operations shall ensure that proper cushion of loose dry muck is prepared below the bench prior to toppling. The dimension of the cushion so prepared shall be at least 25% more than the dimension of the Phada being toppled.

7.3 All persons from the front direction and machinery likely to be affected shall be withdrawn to a safe place before toppling of the Marble bench (Phada).

7.4 Guards shall be posted at suitable places to avoid inadvertent entry of any man or machinery in the area where toppling operations are going on.

7.5 No person other than those engaged for lowering, inflating Hydro/ Airbags, installing operating hydraulic jacks and helpers of excavators shall be allowed to remain within 3 meters from the rear edge of the bench (Phada).

7.6 Safety Gadgets and personnel protective equipments (PPE) shall be used by persons engaged in toppling operations of the Marble bench (Phada).

7.7 In case of existence of adjacent mine workings belonging to other owner, information shall be given to the Owner/ Agent/ Manager of the mine sufficiently before toppling and after satisfactory toppling or removal of danger due to partial toppling so that necessary safety precautions are observed by them.

7.8 The record of toppling of the bench (Phada) shall be maintained, signed and dated by the competent person supervising the toppling operation.

8.0 HYDRO/ AIR BAG OPERATION:

8.1 The work of lowering and inflating of Hydro/ Air bags shall be carried out under the supervision of a competent person by a It.

8.2 It shall ensure that proper cushion of adequate dimension is prepared below the Marble block (Phada) to be toppled.

8.3 The competent person supervising the toppling operations shall ensure that Compressor/ Hydraulic Pump unit, container for water and other accessories are placed at safe and secured place.

8.4 It shall ensure that hose connections and quick coupler etc. are properly attached to the hydro bag/ air bag and compressors.

8.5 The competent person supervising toppling operation shall ensure that Persons engaged in lowering the Hydro bag/ Air bags are using safety belt / gadgets and other necessary PPEs.

8.6 It, Incharge of Hydro bags/ Air bags operation shall ensure that Hydro bag/ Air bags are used as per the size of the Marble bench (phada) to be toppled.

8.7 The competent person supervising the toppling operations shall ensure that no person other than those engaged in Hydro bag/ Air bag operation and excavator operation remain within 3 meters of the rear edge of the Marble bench

(Phada).

8.8 It shall ensure that Hydro bag/ Air bags are gradually lowered down according to widening of the gap between Marble bench (phada) and mother rock.

8.9 It shall ensure that air pressure is so maintained that air bag does not tear / fail.

8.10 It shall ensure that after toppling of the Marble bench (phada) hydro bag/ Air bags are carefully retrieved.

8.11 It shall ensure that damaged Air / Hydro bags are sent to scrap yard and reusable Air / Hydro bags are checked for damage, flattened and are sent to the section along with other accessories for subsequent use.

8.12 Record of details of Air / Hydro bags used, widening achieved and location of use shall be maintained in respect of the Air / Hydro bags in a bound paged book.

9.0 OPERATIONS OF MACHINES TO EXTRACT DIMENSIONAL STONE:

9.1 Cranes:

9.1.1 No crane shall be used in the mine unless and until, the structural stability of the crane is ensured for normal working and a certificate to that effect is obtained from the manufacturer.

9.1.2 All cranes of fixed type shall be installed on a sound & secure foundation and adequately anchored to the in-situ rock mass, under the supervision of Engineer/competent person.

9.1.3 At the beginning of every shift, a competent person shall check every derrick crane at the beginning of the shift. He shall check the general condition of the crane, safety devices, brakes, limit switches, hoist rope lubrication, slings and if notices any defect, shall report to the Engineer Incharge immediately, who shall arrange remedial measures before operating the crane. He shall also check the condition of the Nakies (Slings used for lifting Marble blocks).

9.1.4 If the competent person making an inspection under clause (c) above notices any defect in any derrick crane, he shall immediately report the same to the Engineer In-charge and the crane shall not be used until the defect has been rectified.

9.1.5 It shall always be ensured that the crane is not used for lifting objects heavier than the rated capacity. The rated capacity of crane shall be legibly displayed on the crane.

9.1.6 Cranes shall not be used for dragging/pulling objects under any circumstances.

9.1.7 No person shall be allowed to remain within the swing area / circle of the crane while it is in operation.

9.1.8 Whenever the crane is not in use, its swing mechanism shall be kept locked.

9.1.9 No person other than the operator so authorized by the manager in writing shall be allowed to operate derrick crane.

9.1.10 Derrick crane operator shall not lift any marble block if not tied with two Nakies (Slings) and shall not move the loaded jib over man or machine.

9.1.11 Derrick crane operator shall ensure that only experienced persons are deployed as signal man.

9.1.12 Derrick crane operator shall not allow any person to repair, adjust or lubricate the crane parts in motion where there is risk of injury.

9.1.13 Derrick crane operator shall avoid jerks while lifting the block and ensure that loaded jib does not strike with any object.

9.1.14 The Jib of the crane should not be lowered beyond 15 degrees.

9.1.15 The welded joints of the structure, of derrick crane should be examined by 'Die penetration Test' method, at least once in three months and by 'Magnetic Particles' testing method, once in a year. These tests shall be considered

by any Govt. Test house or any other DGMS approved Test house.

9.1.16 Limit switches should be provided to restrict movements of jib within the safe permissible limits.

9.1.17 While lifting the Marble blocks, it should be ensured that these are not dragged along the ground, during the process of lifting by the derrick crane so as to prevent additional stress on the structure and swinging of Marble blocks after lifting.

9.1.18 Provisions of DGMS Technical Circular No. 10 of year 2002 depicting code of practice for operation of cranes with related safety equipment to be provided with such cranes, appointment of various competent persons, personal safety equipment to be used by competent persons, maintenance, stability, training & Pick and carry operations etc. shall be followed and implemented.

9.2 OPERATION OF DRILL MACHINE:

9.2.1 No person other than the operator so authorized by the manager in writing shall be allowed to operate the drill machine.

9.2.2 Every drill machine shall be properly checked by the operator before starting the same. Proper lubricant/oils shall be topped up in all the motors, gear boxed and in on line lubricators etc.

9.2.3 Drill shall be placed for operation on a properly leveled ground for stable support and air pressure shall be checked.

9.2.4 While coupling/decoupling of the drill rods, adequate precautions shall be taken.

9.3 OPERATION OF WIRE SAW MACHINE:

9.3.1 No person other than the operator so authorized in writing by the manager shall operate the machine.

9.3.2 For smooth and uninterrupted working, clean water shall always be used for cooling and clearing the cutting generated. The water supply pipe and the saw shall be connected by a suitable coupler before starting the machine.

9.3.3 All instruments panels/electrical panels shall be thoroughly checked before starting the machine.

9.3.4 Diamond pearls & wire shall be thoroughly checked for mechanical soundness before the machine is put on load.

9.3.5 It shall be ensured that the work zone is free of dangers i.e. falling rock, loose ground and overhang etc. before commencing setting of the machine.

9.3.6 Fly wheel, railings, diamond wire and other equipment shall be checked before starting the wire saw machine and ensure that these are in good working order.

9.3.7 Before starting the machine, it shall be ensured that panel is placed at a safe place and cable joints if any and any electrical connections are properly checked.

9.3.8 It shall be ensured that the pulleys of wire saw are in working order and rotating freely.

9.3.9 Special care shall be taken for proper alignment tensioning and speed of cutting.

9.3.10 No person shall be allowed in the danger zone parallel to machine on both sides and in the direction of running because wire, beads, spring and washers may hit the person and cause injury in case of breaking of the wire. For this purpose provision of suitable guard shall be provided.

9.3.11 Wire saw operator shall make himself conversant with the meters and indicators of the wire saw panel and periodically check fly wheel, rubber rings guide and replace them if required.

9.3.12 Proper care shall be taken while transporting the machine for setting on the bench or for blasting.

9.3.13 It shall be ensured that proper slings are used while wire saw is lowered down or lifted up with the help of the derrick crane.

9.3.14 It shall be ensured that electrical cable or wires are not dipped in water.

9.3.15 No unauthorized person shall be allowed to be present near the wire saw and try to operate it.

9.3.16 It shall be ensured that diamond wire joints are periodically renewed and pressed joint length is not more than prescribed.

9.3.17 At the end of the Shift every wire saw operator shall enter the details of the work and condition of the machine in a register/job card.

9.3.18 All guidelines mentioned in the DGMS Tech Circular No.2 of 2019 regarding safety provisions for diamond wire saw machine and its operation shall be strictly adhered to.

9.4 OPERATION OF CHAIN/BELT SAWS:

9.4.1 No person other than the operator so authorized in writing by the manager shall operate the machine.

9.4.2 For smooth and uninterrupted working, clean water shall always be used for cooling and clearing the cutting generated. The water supply pipe and the saw shall be connected by a suitable coupler before starting the machine.

9.4.3 All instruments panels/electrical panels shall be thoroughly checked before starting the machine.

9.4.4 General cleanliness of the machine shall be ensured before starting the machine.

9.4.5 Chain/belt shall be thoroughly checked for mechanical soundness before the machine is put on load.

10.0 DESIGN, OPERATION AND MAINTENANCE OF SHOVELS, EXCAVATORS, PAY LOADER & OTHER MACHINERIES:

10.1 Every shovel, excavator and pay-loader shall be so designed as to afford the operator clear and uninterrupted vision all around.

10.2 Every shovel, excavator, pay-loader, dozer and drills shall be maintained in good and safe working condition and shall be provided in general with –

- (i) efficient warning devices;
- (ii) front and rear lights of adequate intensity and a portable lamp for use in emergency, unless the loading equipment is not intended to be used beyond day-light hours
- (iii) an approved type of portable fire extinguisher or other approved type fire suppression system in efficient working condition so placed as to be within easy reach of the operator.
- (iv) fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire and fire resistant sleeves and conduits where cable/wire is used;
- (v) a retractable ladder for mounting onto the machine;
- (vi) proper seat belt for operator;
- (vii) turbo charge guard.

10.3 The following safety features shall also be provided in with every shovel and excavator in particular-

- (i) all functions cut-off switch;
- (ii) swing motor brake;
- (iii) vent valve on top of hydraulic tank of such a type which is removable without any tool;
- (iv) a baffle plate between cold zone and hot zone; (v) provision for limiting of hydraulic cylinders – stopper.
- (vi) Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.
- (vii) Turbo charge Guard (ix) Seat belt.

10.4 All dozers shall also be provided with roll over protection, turbo charge guard, fire resistant hydraulic hoses and wiring near hot zone and seat belt.

10.5 All drills shall also be provided with the following safety features in particular-

- (i) approved type of dust prevention or suppression system including wet drilling arrangement;
- (ii) each moving parts shall be guarded/fenced in effective manner;
- (iii) emergency push button switch in operator's cabin, main frame, propeller pendent and rear end;
- (iv) tripping device to trip the field switch;
- (v) thermostat motor protection relay in winding armature and other related parts;
- (vi) explosive vent in transformer;
- (vii) proper interlock (an electric interlock between drilling and propeller operation);
- (viii) high air discharge temperature switch;
- (ix) lowlub oil pressure switch;
- (x) oil stop valve (electric solenoid valve in compressor lubrication line);
- (xi) no bump circuit (xii) tower lock and lock check valve
- (xiii) proper joystick - spring loaded type to return to neutral (dead man safety)
- (xiv) disk brake and brake valve and its testing parameters;
- (xv) lock check valve for preventing creeping in drill;
- (xvi) seat belt Fire resistant hydraulic hoses and wiring near hot zone Turbo charge guard.
- (xix) Cabin for the operator.

10.6 The operator's cabins of every HEMM shall be well designed and substantially built and air-conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the equipment/HEMM.

10.7 Every shovel, excavator and pay-loader shall be under the charge of a competent person, authorized in writing by the manager, herein called the 'Operator'.

10.8 All persons employed or to be employed to operate HEMM shall be trained.

10.9 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of HEMM.

10.10 No person other than the operator or the manager or any person so authorized in writing by the manager shall ride on a shovel, excavator or pay-loader.

10.11 No person shall be permitted to ride in the bucket of a shovel, excavator or pay-loader.

10.12 Shovel/excavator dippers and pay loader bucket shall be lowered to the ground during greasing operations.

10.13 No shovel, excavator or pay loader shall be operated in a position, where any part of the machine or suspended loads there from are brought closer than 3 m to exposed high voltage transmission lines, unless the current has been cut off from such exposed transmission lines, and positive means have been taken to prevent the lines from being energized. A notice of this requirement shall be posted at the operator's position.

10.14 Electrical cables, if any, shall be laid in such a manner that they are not endangered either by falling rocks or by any mobile equipment.

*10.15 The shovel/excavator/pay-loader bucket shall be pulled out of the bank as soon as it is full.

10.16 When being operated in soft or unstable ground, every shovel and excavator shall be supported on mats, heavy planks or poles so as to distribute the load of the machinery over larger area and prevent its toppling.

10.17 When not in use, shovel, excavator and pay-loader shall be moved to and stood on stable ground.

10.18 If more than one stripping machine is in use in any area, either on the same bench or on different benches, the machines shall be so spaced that there is adequate space for safe operation of each equipment, and there is no danger from flying or falling pieces of stones etc. from one machine to the other.

10.19 The safety features recommended in equipment's shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

11.0 DUTIES OF SHOVEL, EXCAVATOR & PAY LOADER OPERATORS:

11.1 Before any machine is put into operation, the operator shall look for any placards/tags on the machine like "OUT OF ORDER", "UNDER REPAIRS", etc. and in case such tags are seen anywhere in the entire system, the machine shall not be started.

11.2 At the commencement of his shift, the operator shall personally inspect and test the machine, paying special attention to the following details – (i) that every warning device is in working order, (ii) that it is mechanically sound and in efficient working order, and (iii) that the lighting fixtures are in proper working order, if the machine is required to work beyond day-light hours.

11.3 He shall not take out the machine for work nor shall he work the machine, unless he is satisfied of its safe working order.

11.4 The operator shall maintain a record of every inspection made under clause 11.2 in a bound paged book kept for the purpose, and shall sign every entry made therein.

11.5 The operator shall keep the cab window clean so as to ensure clear vision at all times.

11.6 The walkways in or about the cab of any shovel, excavator and pay-loader shall be kept free of loose tools, grease containers or other materials that might fall or give rise to tripping hazard.

11.7 The operator shall not operate the machine when persons are in such proximity as to be endangered. The danger zone for each loading machine shall be declared by the manager and demarcated distinctly.

11.8 The operator shall not swing the bucket over-passing the trucks/dumpers when they are being loaded. He shall swing the bucket over the body of the truck/dumpers whilst loading and not over the cab, unless the cab is protected by a substantially strong cover.

11.9 Before leaving the machine, the operator shall lower the bucket to the ground.

11.10 The operator shall not allow any unauthorized person to ride on the machine.

12.0 DESIGN, OPERATION AND MAINTENANCE OF TRUCKS AND DUMPERS:

12.1 Every truck or dumper and other mobile equipment shall be maintained in good and safe working condition and shall be provided with:

A - Tipper/Trucks:

i. Cabin Guard Extension: Canopy shall cover the operator's fully.

ii. Exhaust/Retard Brake: Device to control the speed of truck while operating down the gradient. Refer DGMS (Tech) Circular 02 of 2004.

iii. Propeller Shaft Guard: Propeller shaft guard as specified in DGMS (Tech) circular 10 of 1999.

iv. Tail Gate Protection: Protection of operator against collision either by head on or head to Tail.

v. Limiting speed device: Enable mine management to decide the maximum speed of vehicle to be operated in mine. The device may be Electronic or mechanical type speed governors.

vi. Audio – visual alarm while reversing: The audio – visual alarm provided should conform to DGMS (Tech) Circular No. 01 of 2010.

vii. Provision of Two breaks: One of brakes shall be fail safe. For details refer DGMS Circular 09 of 1999.

viii. Body lifting position locking arrangement: A hooter along with an indication is provided to indicate the body is still in lifted position.

ix. Fire suppression System: Refer DGMS circular 10 of 2004. The fire suppression system shall be a factory fitment and of approved type from Directorate.

x. Blind spot mirror: Operator can have view in blind spot area.

xi. Fire resistant hoses at hot zone: To decrease chance of fire.

xii. Electric Wires and sleeves are to be of fire resistant quality: To decrease chance of fire.

xiii. Turbo Charge Guard and exhaust tube coated with heat insulated paint: To decrease chance of fire.

xiv. Battery Cut off Switch: To decrease chance of fire.

xv. Retro reflective reflectors on all sides: For visibility of truck during night.

xvi. Seat belt reminder: To alert operator for using the seat belt.

xvii. Proximity warning device: To alert operator when approaching other vehicles/ obstruction. xviii. Rear Vision System: To assist operator during reversing refer DG Circular No. 12 of 2009.

xix. Auto dipping System: To reduce glaring on eyes of operator during night operations.

xx. Load Indicator and Recorder: Enables management to detect and prevent over loading.

B - Dumpers:

1. Mechanical steering locking to prevent untoward movement of steering wheel and tyre while work persons working below the cabin while engine is running.

2. Blind spot mirror apart from rear view mirror to enable operator to have clear visibility of blind spot in and around dumpers.

3. Mechanical type Anti collision device to avoid head to tail collision on haul road such as tail gate, bumper extension or any other strong device.

4. Fire resistant hydraulic hoses in place of ordinary hoses to decrease the chance of fire. All the sleeves and conducts where cable/wire are passed shall be fire resistant.

5. Seat belt for operator.

6. The maximum speed of vehicle shall be restricted to 30Km/hours by blocking higher gear or any other automatic means.

7. Proper shaft guard.

8. Proximity working device.

12.2 The operator's cabins of dumpers/tippers/other mobile equipment shall be well designed, substantially built and air conditioned so as to render adequate protection to the operator against heat, dust, noise etc. A seat belt for the safety of the operator shall also be provided in the dumper/vehicle.

12.3 The audio-visual alarm provided on trucks/dumpers/other mobile equipment shall be of such intensity which is not less than 5 dB(A) above the surrounding noise level.

12.4 Every truck or dumper shall be under the charge of a competent person authorised in writing by the manager herein called the 'driver'.

12.5 All persons employed or to be employed to drive/operate trucks/dumpers/tippers shall be properly trained.

12.6 Only such fitters/mechanics possessing driver's/operator's license, shall be allowed to carry out test-run of trucks/dumpers/tippers.

12.7 No person other than the driver or the manager or any person authorised in writing by the manager shall ride on a truck or dumper.

12.8 No person shall, or shall be permitted to, ride on the board of a running truck or dumper.

12.9 No vehicle shall be loaded/unloaded on gradient.

12.10 As far as possible, loaded trucks or dumpers shall not be reversed on gradients.

12.11 Sufficient stop blocks shall be provided at every tipping point and these shall be used on every occasion, material is dumped.

12.12 Code of Traffic Rules framed by the Manager shall be adopted and followed during movement of all trucks and dumpers. They shall be prominently displayed at relevant places in the opencast workings and on truck/dumpers roads.

12.13 When not in use, every truck or dumper or other wheeled trackless machinery shall be moved to and parked at proper parking place(s) which shall be on level ground and away from working area of other mobile equipment. The truck or dumper or other wheeled trackless machinery shall not be parked at a place where it cannot be observed.

12.14 No person shall, or shall be permitted to, work on the chassis of a truck or dumper, with the body in a raised position unless the truck or dumper body has been securely blocked in position. The hoist mechanism shall not be depended upon to hold the body of the truck or dumper in a raised position.

12.15 Suitable points shall be designated for parking utility vans and other light vehicles in the opencast workings, which in no case shall be less than 30m away from the area where mobile HEMM operates. The light vehicles shall in no case be taken beyond the designated point unless operation of HEMM in the vicinity has been stopped.

12.16 No person other than those authorized shall be permitted to enter or remain in any dumping yard, loading and unloading points and turning points.

12.17 In respect of every truck/dumper or class of truck/dumper, the maximum load to be hauled shall be determined and notified to operators/drivers by the Manager. Speed limits at which such loads can be hauled shall also be determined and fixed by the Manager, depending on the road gradient, direction of movement, road surface etc., and notices/sign boards specifying the same shall be posted along the haul road at appropriate places/sections.

12.18 The safety features recommended in dumpers/trucks/tippers shall be made a part of the notice inviting tender for new procurement and the design and drawing shall be obtained from OEM for fitting the same in old equipment.

13.0 DUTIES OF TRUCK/DUMPER/TIPPER OPERATORS:

13.1 Before commencing work, the driver shall personally check the dumper/truck/tipper for oil(s), fuel & water levels, tyre inflation, and general cleanliness, and inspect and test the vehicle, paying special attention to the following details: (i) that brakes and steering system including emergency steering are in proper working order; (ii) that the warning devices including automatically operated audio visual reversing alarm and rear view camera are in working order; (iii) that rear view mirrors on either side of the vehicle and blind spot mirror is provided; (iv) that side indicator lights are in working order; and (v) that head lights are in working order, if the vehicle is required to work after day-light hours.

13.2 The driver/operator shall not take out the vehicle for work nor shall he drive the vehicle, unless he is satisfied that it is mechanically sound and in efficient working order.

13.3 He shall wear the seat belt before starting the vehicle and shall also ensure that other person(s), if so authorized to ride in the vehicle, are properly seated and also wear safety belts.

13.4 The driver shall maintain a record of every inspection made under clause 13.1 in a bound paged book kept for the purpose and shall sign every entry made therein.

13.5 The driver shall keep the cab window clean so as to ensure clear vision at all times.

13.6 The driver shall ensure that the gear is in neutral position, and parking brake is on, before stopping the engine.

13.7 The driver shall handle the truck/dumper carefully and keep it under control at all times. He shall negotiate downhill gradients in low gear so that minimum of braking is required.

13.8 He shall not drive too fast, shall avoid distractions and shall drive defensively. He shall not attempt to overtake another vehicle unless he can see clearly area enough ahead to be sure that he can pass it safely without exceeding the speed limit, and that area ahead is free of any road intersection or junction. He shall also sound audible warning signal before overtaking and shall not attempt to pass the other vehicle until he has received a proper audible signal in reply.

13.9 When approaching stripping equipment, the driver of the truck or dumper shall sound the audible warning signal and shall not attempt to pass the stripping equipment until he has received a proper audible signal in reply.

13.10 Before crossing a road or railway line, he shall reduce his speed, look in both directions along the road or railway line and shall proceed across the road or railway line only if it is safe to do so.

13.11 The driver shall not operate the truck or dumper in reverse unless he has a clear view of the area behind the vehicle. He shall give an audible warning signal before reversing a truck or dumper.

13.12 Driver shall be sure of clearance before driving through tunnels, archways, plant structure etc.

10.13 The driver shall not drive 'nose to tail' particularly behind a vehicle with twin rear wheels from which a stone piece wedged between the tyres may fly back into the windscreen of his vehicle.

13.14 He shall sound audible warning while approaching blind corners or any other points where person may walk in front unexpectedly.

13.15 The driver shall see that the vehicle is not overloaded and that material is not loaded in a manner as to project horizontally beyond the sides of the vehicle's body and that any material projecting beyond the front or rear is indicated by the red flag during day and a red light after day-light hours.

13.16 The driver shall not allow any unauthorized person to ride on the vehicle. He shall also not allow more than the authorized number of persons to ride on the vehicle.

14.0 DUTIES OF MECHANICS, FITTERS OR ENGINEERS: (a) At the commencement of every shift he shall personally inspect and test every machine and vehicle paying special attention to the following details: (i) That the brakes and the warning devices are in working order; (ii) If the vehicle or machine is required to work after day light hours that the lights are in working order. He shall not permit the vehicle or machine to be taken out for work unless he is satisfied that it is mechanically sound and in efficient working order. (b) The mechanic shall maintain a record of every inspection in a bound paged book kept for the purpose. Every entry in the book shall be signed and dated by the person making the inspection.

15.0 DUTIES OF MANAGER: It shall be the duty of the manager: a) to ensure compliance with the aforesaid precautions. b) To determine and specify in respect of every vehicle the maximum load to be hauled and maximum speed of the vehicle and cause notices specifying the same to be posted along the road at appropriate places; c) To cause warning notices (drawing attention to any necessary precautions) to be posted along the truck or haulage roads at appropriate places, like level crossing, curve and turning points etc. d) To designate the persons authorized to ride on trucks; e) To give every truck driver directions in writing with respect to loads, speed, persons authorized to ride on trucks and precautions necessary for safe running. f) To countersign entries in books and records to be maintained in pursuance of these precautions; g) To take such other precautionary measures as may be necessary to ensure safe operation and maintenance of transport vehicles and for the safe of work persons.

16.0 TESTING OF BRAKES:

16.1 Brakes of every truck, tipper and any other wheeled trackless machine shall be tested at least once in two weeks, in a manner as indicated below:

(a) SERVICE BRAKE TEST : The brake shall be tested as specified by the manufacturer of the vehicle or on a specified gradient and speed when the vehicle is fully loaded. The vehicle should stop within a distance as specified by the OEM when the brake is applied, which shall be obtained from the manufacturer of the vehicle.

(b) PARKING BRAKE TEST : The parking brake shall be capable to hold the vehicle for a period of at least ten minutes when it is fully loaded and placed at the maximum gradient of roadway on which it is permitted to ply.

16.2 A record of every such test carried on every dumper/truck/tipper/other mobile HEMM shall be kept maintained in a bound paged book which shall be signed by the person carrying out the tests and shall be countersigned by the engineer and the manager. In case any defect in braking system is observed in any equipment/HEMM, such equipment/HEMM shall be taken off from operation and record thereof shall be kept maintained.

16.3 All of the above procedure and precautionary measures regarding i.e. testing of brakes including service brake, retard brake, parking brake and steering shall comply the provisions as stipulated in DGMS Technical Circular Nos.36/1972, 03/1981 and 04/2012 i.e Service brake, Retard brake, parking brake and steering shall be tested with accelerating the engine to 1400 RPM, 1300RPM, 1200 RPM and 1000 RPM respectively.

17.0 PRECAUTIONS DURING FIRING:

17.1 Shots shall not be fired except during the hours of day light. All holes charged on any one day shall be fired on the same day.

17.2 Shots shall not be fired in crushed, broken or fractured ground.

17.3 As far as practicable, holes shall be fired either between the shifts, or during the rest interval, or at the end of work for the day.

17.4 A distance of 300 meters, herein after be called "Danger Zone" in any direction, from the place of firing. The danger zone shall be distinctly demarcated (by means of red flags or other suitable means) at least 30 minutes before firing of holes.

17.5 Proper and distinct warning by a siren installed for the purpose shall be given within the danger zone, at least 10 minutes before the holes are fired.

17.6 Before the holes are charged, stemmed and fired, the blaster/blasting foreman, with assistance of his assistants, appointed in sufficient number in writing by the manager, shall ensure that all persons have either left the danger zone, or have taken adequate shelter.

17.7 During the approach and progress of an electric storm the following precautions shall be taken:

- (a) No explosive, particularly detonators shall be handled;
- (b) If charging operations have been commenced, the work shall be discontinued until the storm has passed;
- (c) If the blast is to be fired electrically all exposed wires shall be coiled up and if possible placed in the mouth of the holes, or kept covered by something other than a metal plate;
- (d) All wires shall be removed from contact with the steel rails of a haulage track so as to prevent the charge being exploded prematurely by a local strike of the lightning.

17.8 After shots have been fired; no person shall enter or be allowed to enter the place, until 30 minutes after firing of the shots. Before allowing any person to enter the area, the in-charge of the blasting operations shall make sure that the area is free from dust, smoke or fumes.

17.9 In case of misfires, precautions as laid down in Regulation 167 of the Metalliferous Mines Regulations, 1961 shall be taken.

17.10 (a) Explosives shall be used in opencast mines in the order of their date of manufacture.

(b) Explosives manufactured earlier than six months shall not be used. In case the shelf life of the explosive is less than 6 months it shall not be used after expiry of the shelf life.

17.11 (a) Explosives when transported in vehicles shall be carried in an Explosive Van approved by the Chief Controller of Explosives.

(b) Explosive vans used for the transport of explosives shall be in safe operating condition and should be driven by competent licensed drivers.

(c) The vans shall be kept in isolated locations while loaded.

(d) Vans shall be well locked except during times of placement and removal of stocks of slurry explosives.

(e) Smoking and open flames shall not be permitted in or near the vans containing slurry/emulsion explosives.

17.12 All detonators and primed cartridges shall be kept in secure receptacles at a safe distance from the detonating fuse and the explosive until actually required for use.

17.13 The cases of slurry explosives shall not be opened unless the holes are ready for charging in every respect.

17.14 The holes shall be charged and fired as soon as possible after the explosive is transported to the site of blasting. All normal precautions for charging and firing as laid down in the Regulations shall be strictly observed.

17.15 The entire operations of transport of the explosive to the site of its use, cutting & slitting of cartridges and charging and blasting shall be placed under the overall charge of a competent person holding Foreman/Mate certificate or such other qualifications as may be approved by the Director-General of Mines Safety and appointed in writing by the Manager for the purpose.

18.0 FENCING AROUND OPENCAST WORKINGS: The periphery around the limits of opencast workings, and edges of benches of the opencast workings shall be kept fenced in accordance with DGMS Circular No 11 of 1959.

19.0 PRECAUTIONS AGAINST FIRE:

19.1 A code of practice shall be drawn up for dealing with fires at different locations in the opencast mine, and for dealing of fires in heavy earth moving machinery.

19.2 Automatic fire protection system shall be provided and kept maintained in working order on every HEMM used for loading and transportation.

20.0 PRECAUTIONS AGAINST DUST:

20.1 Adequate arrangements to suppress dry dust by wetting shall be made, if during any operation of drilling, loading, unloading, crushing, dressing etc., dust is likely to be produced in such quantity (not more than $3\text{mg}/\text{m}^3$) as may be injurious to the health of persons, as also on roads and benches where trucks and dumpers operate. Dust surveys shall be done as laid down in Regulation 124 of Metalliferous Mines Regulation, 1961.

20.2 Truck mounted drill machines design for tube well drilling for sources of water shall not be used. Only proper type of Blast Hole Drill Machine, specially designed for mining purpose, shall be used.

20.3 Adequate arrangements to allay dry dust, by wetting, shall be made on haul roads and Benches where mobile HEMM, trucks and tippers operate.

20.4 All drills shall be provided with wet drilling arrangement or with a device, duly approved by the Chief Inspector of Mines, to prevent atmosphere getting charged with dust, which shall be kept in operation during drilling operations and it shall be maintained in efficient working order. No dry drilling operation shall be carried on.

21.0 Protections of workers against noise & vibration: Suitable steps shall be taken by all appropriate means to reduce the exposure of workers to any excessive noise and vibration. Guidelines given in DGMS (Tech.) Circular No. 18 of 1975 and 5 of 1990 shall be strictly complied with. The persons engaged in operation of drill machines, dozers etc. who are exposed to high noise level shall be provided with ear muff mounted helmets.

22.0 GENERAL LIGHTING , PROTECTIVE EQUIPMENT,DUST,NOISE ETC.

22.1 General Lighting: Where natural lighting is insufficient, adequate general lighting as per the standards laid down in Notification No. GSR-618(E), dated 28th April, 2017, published in the Gazette of India dated 21st June, 2017, Part II Section 3(i). [reproduced in No. DGMS (Legis.) Circular No. 03 of 2017 Dhanbad, dated], issued under Regulation 148(2) shall be provided during working hours in the opencast workings and along roads, etc. For proper inspection of the high sides and benches of the opencast workings at night, suitable search lights shall be provided.

23.0 PROTECTIVE EQUIPMENT: (a) Every person working in the mine shall be provided with, and shall use, a helmet, protective, Footwear, fluorescent jacket, dust masks, goggles and ear plugs/earmuffs of a type approved by the Chief Inspector of Mines. (b) Every person permitted to work on height or at any place having inclination of 45 degrees or more, from where he is likely to slip or overbalance, shall be provided with, and shall use, a full body harness of a type possessing valid BIS license and approved by the Chief Inspector of Mines.

24.0 CODE OF SAFE WORK PRACTICES:

24.1 A suitable 'Code of Traffic Rules & Safe Work Procedures' for regulating the movement of Heavy Earth Moving Machinery, trucks, tippers and other wheeled trackless machinery (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Traffic Rules should be deliberated and approved by Tri-partite Committee. A copy of traffic rules, in a language understood by them, shall be made over to all concerned, i.e., to drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control movement of HEMM.

24.2 A suitable 'Code of Practice' for prevention of injuries to persons engaged in tipping on stock piles, tipping at crusher, dumping of overburden at dump yards, at loading and unloading points etc. (commensurate with the capacity/size type of machines used in the mine) shall be framed and enforced immediately. Such Code of Practice should be deliberated and approved by Tri-partite Committee. A copy of the code of practice, in a language understood by them, shall be made over to all concerned, i.e., to dump-men, drivers and operators of HEMM/trucks/tippers (including those belonging to contractors), supervisors and mine officials, and to such other persons who monitor/control dumping/tipping operations.

24.3 A suitable "Code of Practice" for dealing with fires/spontaneous heating at different locations, machineries, vehicles, etc. shall be framed and enforced immediately. Arrangements for firefighting shall be provided on all HEMM. Such arrangements shall, if possible, operate automatically on appearance of fire or occurrence of spontaneous heating. The automatic fire fighting arrangement shall be provided with optical, thermal or any other suitable fire sensing devices suitably located to sense any rise in temperature beyond a predetermined limit or fire and automatically actuate the fire suppressant from a container(s) to such fire hazard areas of the machine through fixed plumbing network and nozzles. NOTE: Above "Codes" shall be constantly and prominently displayed at every relevant place including in the opencast workings, workshops, truck-dumper roads, spoil/coal-heaps, material yards, etc.

25.0 MISCELLANEOUS:

25.1 (a) Trucks, tippers and other heavy vehicles, not belonging to management shall not be allowed in the mine premises without a valid pass issued by the competent authority of the mine. Before the pass is issued the mine engineer/competent person shall check the roadworthiness of such vehicle. In order to check the entry of such vehicle in the mine premises, properly manned check gate shall be provided at the mine entrance where the record of entry & exit of each vehicle shall be maintained. At the check gate the license of the drivers shall also be checked for eliminating the possibility of unlicensed persons driving the vehicle. (b)(i) Persons engaged in surface operation and in particular, the Contractor's workers shall be provided closer and competent supervision. (ii) All persons engaged at any work within the mine premises through the contractors shall be provided relevant training and other job related briefings and that the drivers of the vehicle belonging to contractors entering the mine premises have additionally been explained the salient provisions of "Traffic Rules". (iii) Each and every operation, including the operation carried out through contractor's worker or by outside agency, shall be placed under the charge of a competent supervisor, duly appointed and authorized by the manager.

25.2 Separate stock yards shall be maintained for dumping and dispatch of minerals and it shall be ensured that dispatch of minerals is not carried out from the stock yard where dumping is under progress.

26.0 Please note that this permission is subject to the following additional conditions:

26.1 In the event of any change in the circumstances connected with this permission which is likely to endanger the life of workmen employed in the mining operation for which this permission has been granted shall be stopped forthwith and intimation thereof sent to this Directorate. The said mining operation shall not be resumed without an express and fresh permission in writing.

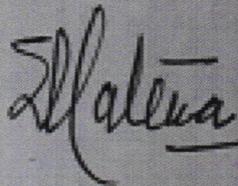
26.2 This permission may be amended or withdrawn at any time should it be considered necessary in the interest of safety.

26.3 If at any time any of the conditions subject to which this permission has been granted is violated or not complied with, this permission shall be deemed to have been revoked with immediate effect.

26.4 This permission is being issued specifically under the regulations mentioned above and without prejudice to any other provision of law, which may be or may become applicable at any time..

26.5 This letter specifying conditions governing to use of **Heavy Earth Moving Machinery (HEMM's) without deep hole blasting** shall remain valid for a period of **five (05) years** from the date of issue of this permission letter or validity of mining lease period, whichever is earlier.

Your Faithfully



SURJEET KATEWA (DIRECTOR - AJMER REGION 1)

THIS IS A SYSTEM GENERATED DOCUMENT, DOES NOT REQUIRE ANY SIGNATURE.


**HIGH COURT OF JUDICATURE FOR RAJASTHAN
BENCH AT JAIPUR**

S.B. Civil Writ Petition No. 10247/2025

M/s Om Shubham Housing Construction Company Private Limited, Through Its Authorized Signatory Dr. Anita Kanwar Rathore, Kurki House, 897 Gautam Marg, Nirman Nagar, Jaipur (Rajasthan).

----Petitioner

Versus

1. The State Of Rajasthan, Through Its Chief Secretary, Government Of Rajasthan, Government Secretariat, Jaipur (Rajasthan).
2. The Principal Secretary, Department Of Forest, Secretariat, Jaipur.
3. The Principal Secretary, Mining And Petroleum, Secretariat, Jaipur.
4. The Deputy Chief Conservator Of Forest, Alwar.
5. The Mining Engineer, Department Of Mines And Geology, Alwar

----Respondents

For Petitioner(s) : Mr. A.K. Sharma-Sr. Advocate
Mr. Mukesh Kumar Meena

For Respondent(s) :

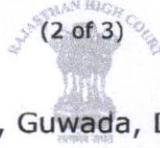
JUSTICE ANOOP KUMAR DHAND
Order

11/07/2025

1. The instant writ petition has been filed by the petitioner with the following prayer:-

"(i) By issuing an appropriate writ, order or direction in the nature thereof thereby call the entire record pertaining to the present matter and may kindly quashed and set aside the impugned orders dated 13.06.2025 and 16.06.2025 passed by the respondents;

(ii) By issuing an appropriate writ, order or direction the respondents may kindly be directed to allow the petitioner to continue the mining operation of the mining lease No. 258/89 situated



At Village Talsikalan, Guwada, District Alwar till the application of petitioner is decided.

(iii) Any other appropriate order or directions which this Hon'ble Court may deem just and proper in the facts and circumstances of the case may also be passed in favour of the humble petitioner."

2. By way of filing this writ petition, a challenge has been led to the impugned orders dated 13.06.2025 and 16.06.2025 issued by the Office of Deputy Conservator of Forest, Alwar and the Department of Mining Engineer, Mines and Geology, Alwar respectively.
3. Counsel for the petitioner submits that the petitioner is conducting mining activities within the prescribed allotted area and this fact is clear from the joint inspection report prepared by the authorities. Counsel submits that without any basis, the Deputy Conservator of Forest, Alwar has sent a letter to the Department of Mining Engineering for taking action against the petitioner for cancellation of his mining activities, as the land of the petitioner is falling under forest area. Counsel submit that a detailed reply to the aforesaid notice has been submitted by the petitioner before the Deputy Conservator of Forest but the said reply submitted by the petitioner has not been decided and in the meantime, the Assistant Mining Engineer, Department of Mines and Geology has issued a notice to the petitioner to comply the order dated 13.06.2025 passed by the Deputy Conservator of Forest. Once this fact from the joint inspection report has been put on record that the petitioner is not doing any illegal mining activities but he is doing mining activities within the prescribed area and when this fact has also been clarified to the respondent by way of filing a detailed reply, no action for cancellation of his



mining lease was required. Counsel submits that even a detailed factual report has been given by the Department of Mining Engineering to the District Collector, Alwar on 17.05.2025, hence under these circumstances, interference of this Court is warranted.

4 Heard and considered the submissions made at Bar and perused the material available on record.

5. Whether the petitioner is doing any illegal mining activities or not and whether the petitioner is doing the mining activities within the prescribed area or not?

6. These are the disputed questions of fact, which cannot be adjudicated by this Court under its jurisdiction contained under Article 226 of the Constitution of India but looking to the fact that several inspection reports have been annexed with the writ petition and a detailed reply along with this document has been submitted by the petitioner before the respondents. It is expected from the authorities concerned to consider the reply submitted by the petitioner and pass the appropriate orders strictly in accordance with law within a period of four weeks from the date of receipt of the certified copy of this order.

7. The present writ petition stands disposed of, accordingly. Stay application and all pending application(s), if any, also stands disposed of

8. For a period of four weeks, no coercive action shall be taken against the petitioner.

(ANOOP KUMAR DHAND),J

State Level Environment Impact Assessment Authority, Rajasthan

4, Institutional Area, Jhalana Doodhri, Jaipur-302004

Phone: 0141-2705633, 2711329 Ext. 361

No. FI (4)/SEIAA/SEAC-Raj/Sec/Project/Cat. I(a)B2(BC)14-15 Jaipur, Dated: **22 AUG 2016**

Sub: Environmental Clearance for mining leases under EIA notification 2006.

This has reference to your application seeking environmental clearances listed against your name in the table 1 below under EIA Notification 2006 for the mining project. The proposal has been appraised as per prescribed procedure in the light of provisions, under the EIA Notification 2006 on the basis of the mandatory documents enclosed with the application viz. the questionnaire, EIA, EMP and additional clarifications furnished in response to the observation of the State Level Expert Appraisal Committee Rajasthan.

No	File No.	Cat egor y Ite m no.(in Sch edul e)	Name of Project Proponent	Details of Mine	Project Cost	Water Requir ement & Source	Fuel & Energy	Environment Managem ent Plan Amount Rs.	CSR /ESR Activitie s Amount Rs.	Green Belt/ Plantation	Budgetary Breakup for Labour Amount Rs.
1	2	3	4	5	6	7	8	9	10	11	12
1.	14353	B	Sh. Radheyshyam Goyal S/o Sh. Jagan Prasad Goyal, R/o Village Suroth Tehsil-Hindaun Distt. Karauli, Raj.	Mineral : Mill Stone Mining M.L. No. 35/91 Area : 7.78 Hect. Khasra No. :- Village : Taji Hill Tehsil :- Masalpur Distt.:- Karauli (Raj.) Production Capacity : 10920 TPA	Rs. 50.0 Lac	5.0 KLD	500 LPD	80,000/- Per Year	70,000/- Per Year	30,000/- Per Year	50,000/- Per Year
2.	11288	B	Shri Ashok Kumar Khatri S/o Late Shri Tikam Chand Khatri, Enko-ki Pol, Pokran Distt. Jaisalmer 3.(Raj)	Mineral: Siliceous Earth Mining M.L. No. 217/13 Area: 4.7445 Hect. Khasra No. :- 42 Village :- Sajit Tehsil :- Fatehgarh Distt.:- Jaisalmer (Raj.) Production Capacity : 45270 TPA	Rs. 30.0 Lac	2.52 KLD	Diesel Will be used	45,000/- Per Year	60,000/- Per Year	15,000/- Per Year	30,000/- Per Year
3.	10338	B	Mr. Naina Ram S/o. Shri Punna Ram Chouhan R/o-Jattlya Colony, Hospital Road, Distt.:- Jalore (Raj.)	Mineral: Siliceous Earth Mine M.L. No. 90/2012 Area: 4.75 Hect. Khasra No. :- Village :- Dharvi Tehsil :- Sheo Distt.:- Bannar (Raj.) Production Capacity : 8045 TPA	Rs. 33.0 Lac	3.0 KLD	80 LPD	100,000/- Per Year	30,000/- Per Year	10,000/- Per Year	100,000/- Per Year

576

14988	B	M/s. Om Shubham Housing & Construction Company (p) Ltd. Add- 10-A/15, Shakti Nagar, New Delhi	Mineral: Marble Mine. M.L. No. 298/89 Area: 10,1857 Hect. Khasra No. :- 1313,1277,1278, 1279,1177,1178, 1194,1229,1286, 1289,1311,1299, 1296,1290,1282, 1298,1299,1281, 1283,1291 & 1292 Village :- Kalsi Kala Tehsil:- Thanagazi. Distt.:- Alwar. (Raj.) Production Capacity : 316750 TPA	Rs: 1.05 Crore	11.870 KLD	250 LPD	1,00,000/- Per Year	1,00,000/- Per Year	30,000/- Per Year	30,000/- Per Year
-------	---	---	---	----------------------	---------------	------------	------------------------	------------------------	----------------------	----------------------

3. The SEAC Rajasthan after due considerations of the relevant documents submitted (by the project proponents) and additional clarifications/documents furnished regarding to it, have recommended for Environmental Clearance with certain stipulations. The SEIAA Rajasthan after considering the individual proposals and recommendations of the SEAC Rajasthan hereby accord Environmental Clearance to the projects listed in the Table-1 above as per the provisions of Environmental Impact Assessment Notification 2006 and its subsequent amendments, subject to strict compliance of the terms and conditions regarding water requirement source, Fuel, Energy requirement, provision for EMP, CSR/ESR activities, Green belt/Plantation and Budgetary Provision for labour as mentioned in the Table-1 against the name of the project proponent and also subject to strict compliance of the term and conditions as follows:

A SPECIFIC CONDITIONS

1. Consent to Establish and Operate should be obtained from RPCB before starting production from the mine.
2. This Environment Clearance (EC) is granted to the project proponent for the mining lease as per details mentioned against that name in the Table-1 above.
3. That the PP shall comply with all the applicable provisions mentioned in the MoEF and CC Office Memorandum dated 24th June, 2014 and 24th December, 2014.
4. That the grant of this E.C. is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry / unit / project proponent. Any appeal against this environmental clearance shall lie with the National Green Tribunal; if preferred, within a period of 30 days as prescribed under section 16 of the National Green Tribunal Act, 2010.
5. As stated by the PP, the total water requirement for the project shall be limited to the quantity mentioned against the name of the Project Proponent in Col.no.-7 Necessary permission shall be taken from CGWA for withdrawal Project Proponent of ground water.
6. As envisaged, the PP shall invest the amount as mentioned in Col- 9 of Table no -1 against the name of Project Proponent towards annual recurring cost for implementing the Environment Management Plan.
7. Further, for ESR/C.S.R. The amount as mentioned in Col- 10 Table no-1 against Name of Project Proponent (towards annual recurring cost) shall be kept earmarked for socio-economic upliftment activities of the area particularly in the field of education, health, sanitation, other social work (need based) such as drinking water supply, assistance in farming, providing Toilets in Schools, etc. This amount shall be earmarked, effectively utilized and reflected in the books of accounts. Relevant

577

report of the same to be made a part of social monitoring and six monthly compliance reports should be submitted to RPCB and MOEF, Regional Office, Lucknow.

8. The mining operations shall not intersect groundwater table. In case of working below ground water table, prior approval of the Central Ground Water Authority shall be obtained.
9. The PP shall construct Rain Water Harvesting Structure and Artificial Recharge Structure in the lease area as also implement other/suitable conservation measures to augment ground water resources in the area in consultation with the Regional Director, CGWB.
10. Occupational health and safety of mine labour shall be given the highest priority.
11. Budgetary provision of Amount as mentioned in Col - 12 of Table no-1 against the name of Project Proponent per annum for the labours working in the Mine for all necessary infrastructure facilities such as health facility, sanitation facility, fuel for cooking, along with safe drinking water, medical camps, and toilets for women, crèche for infants should be made and submitted to RPCB, Jaipur at the time of CTE/CTO. The housing facilities and Group Insurance should be provided for mining labours.
12. Topsoil shall be stacked temporarily at earmarked sites only and should not be kept unutilized for a period more than three years; It should be used for land reclamation and plantation in mined out areas.
13. The project proponent shall ensure that no natural water course / water body shall be obstructed due to any mining operations.
14. The waste should be dumped at designated site as per approved Mining Plan on non-mineralized land within lease area or outside lease area at land provided by district authority or occupied by the lessee, STP/Quarry Liscence holder. The height of the dump shall be as per the approved mining plan and toe of the dump should have retaining wall.
15. The benches height, width and slope shall be maintained as per the MMR 1961 or the DGMS approval.
16. Garland drains, settling tanks and check dams of appropriate size, gradient and length shall be constructed both around the mine pit and over burden dumps and sump capacity should be designed keeping 50 % safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity should also provide adequate pits, which should be constructed at the corners of the garland drains and de-silted.
17. Drills shall either be operated with dust extractors or equipped with water injections system.
18. As envisaged, plantation shall be raised in an area of 33% of total area including green belt in the safety zone around the mining lease by planting the native species around ML area, OB dumps, backfilled and reclaimed around water body, roads etc. or outside lease area in consultation with the Gram Panchayat or Forests Department. In the coming rainy season.
19. Regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as haul roads, loading and unloading points and transfer points. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the CPCB.
20. Data on ambient air quality and stack emissions should be submitted to Rajasthan State Pollution Control Board once in six months, carried out by MOEF/NABL/CPCB/RPCB/Government approved lab.
21. Blasting operation should be carried out only during the daytime with safe blasting practices.
22. The project proponent shall all take due care to protect the existing Flora and Fauna. utmost precaution shall be taken to conserve wildlife.
23. No further expansion or modification in the plant shall be carried out without the approval of the SEIAA, Rajasthan. In case of deviation or alterations in the project proposal from those submitted in

wl

78

this authority for clearance, a fresh reference shall be made to the authority to assess the adequacy of the conditions imposed and to add additional environmental protection measures required, if any.

24. Applicant shall also take prior environment clearance under aravalli notification dated 07-05-1992 if applicable (District-Alwar).

B. GENERAL CONDITIONS

1. Any change in mining technology/scope of working shall not be made without prior approval of the SEIAA.
2. Any change in the calendar plan including excavation, quantum of mineral and waste shall not be made.
3. Periodic monitoring of ambient air quality shall be carried out for PM₁₀, PM_{2.5}, SPM, SO₂ and NO_x monitoring. Location of the stations (minimum 6) shall be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring shall be decided in consultation with the Rajasthan State Pollution Control Board (RPCB). Six monthly reports of the data so collected shall be regularly submitted to the RPCB/CPCB including the MoEF, Regional office, Lucknow.
4. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM etc. shall be provided with earplugs/muffs.
5. Industrial waste water (workshop and waste water from the mine) shall be properly collected & treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May '93 and 31st December 1993 (amended to date). Oil and grease trap shall be installed before discharge.
6. Personnel working in dusty areas shall wear protective respiratory devices they shall also be provided with adequate training and information on safety and health aspects.
7. Occupational health surveillance program of the workers shall be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
8. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the RPCB and the Regional office of MoEF located at Lucknow.
9. The RPCB and MoEF, Regional Office, Lucknow shall monitor compliance of the stipulated conditions. The project authorities shall provide a set of a filled in questionnaire and EIA/EMP report to them and extend full cooperation to the above office(s) by furnishing the requisite data/information/monitoring reports.
10. The project proponent shall submit six monthly reports on the status of the implementation of the stipulated environmental safeguards to the RPCB, CPCB and MoEF, Regional Office, Lucknow.
11. A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom suggestions/representations were received while processing the proposal.
12. The RPCB shall display a copy of the clearance letter at the Regional Office, District Industry Center and Collector/Tehsildar's office for 30 days.
13. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
14. The above conditions will be enforced, inter alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act 1981, the Environment (Protection) Act 1986 and the Public Liability Insurance Act 1991 (all amended till date) and rules made hereunder and also any other orders passed by the Hon'ble Supreme Court of India/High Court of Rajasthan and any other Court of law relating to the Subject Matter.
15. The PP shall ensure advertising in at least two local news papers widely circulated in the region, one of which shall be in vernacular language that the project has been accorded environmental clearance and copies of the clearance letters are available with SEIAA, Rajasthan and the Rajasthan State Pollution Control Board and may also be seen on the website of the Board at www.rpcb.nic.in. The advertisement shall be made within 7(seven) days from the date of issue of the environmental clearance and a copy shall also be forwarded to the SEIAA, Rajasthan and Regional Office, Jaipur(S) of the Board.
16. All the other statutory clearances such as the approvals for storage of diesel from the Chief Controller of Explosives, Fire department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (protection) Act, 1972 etc. shall be obtained, as may be applicable, by PP from the competent authority.

17. These sanctions should also be enforced amongst the others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and 'EIA Notification' 06.
18. Under the provisions of Environment (Protection) Act, 1986, legal action shall be initiated against the proponent, if it was found that construction of the project has been started without obtaining environmental clearance.
19. Environment clearance is subject to final order of the Hon'ble Supreme Court of India in the matter of Goa Foundation Vs. Union of India in Writ Petition (Civil) No. 460 of the year 2004 as may be applicable to this project.
20. The Environmental Clearance is subject to the specific condition that the PP shall obtain prior clearance from forestry and wild life angle including clearance from Standing Committee of the National Board Wild Life if applicable. It is further categorically stated that grant of EC does not imply that forestry and wild life clearance shall be granted to the project and that their proposals for forestry and wild life clearance will be considered by the respective authorities on their merits and Decision taken. The investment made in the project, if any, based on environment clearance so granted, in anticipation of the clearance from forestry and wildlife angle shall be entirely at the cost and risk of the project proponent and Authority or Ministry of Environment & Forests shall not be responsible in this regard in any manner.


 (Rajesh Kumar Grover)
 Member Secretary,
 SEIAA Rajasthan.

No. FI (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. I(a)B2 (EC)14-15

Copy to following for information and necessary action:

1. Secretary, Ministry of Environment, Forest & Climate Change, Govt. of India, Indra Paryavaran Bhawan, Jor Bagh Road, Aligarj, New Delhi-110003.
2. Addl. Chief Secretary, Environment Department, Rajasthan, Jaipur.
3. Smt. Alka Kala, Chairperson, SEIAA, Rajasthan, 69-A, Bajaj Nagar Enclave, Jaipur
4. Sh. Sankatha Prasad, (IFS Retd.), 250, Gomes Defence Colony, Vaishali Nagar, Jaipur.
5. Member Secretary, Rajasthan State Pollution Control Board, Jaipur for information & necessary action and to display this sanction on the website of the Rajasthan Pollution Control Board, Jaipur.
6. Secretary, SEAC Rajasthan.
7. The CCF, Regional Office, Ministry of Environment & Forests, RO(CZ), Kendriya Bhawan, 5th Floor, Sector 'H', Aligarj, Lucknow-226 020.
8. Director, Department of Mine & Geology, Court Chorha, Udaipur.
9. Environment Management Plan-Division, Monitoring Cell, MoEF, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi-110003.
10. Programmer, Department of Environment, Government of Rajasthan, Jaipur with the direction to upload the copy of this E.C. on the website.
11. Copy to be placed in individual file as mentioned in Col. 2 of Table 1.

M.S. SEIAA (Rajasthan)

EC in reference to Minutes of SEIAA dated 22/08/16.

GOVT. OF RAJASTHAN
OFFICE OF THE PRINCIPAL CHIEF CONSERVATOR OF FORESTS & CHIEF
WILDLIFE WARDEN ARANYABHAWAN, JAIPUR

cw/w.raj@gmail.com

Ph-0141-2700151

No: F (766) WLC/CWLW/2019

Dated:

To,
Om Shubham Housing and Construction Pvt. Ltd.
10 A/15, Shakti Nagar, New Delhi,
Pin : 110007

Subject: In-Principle approval for wildlife clearance in proposal for Shubham Mines, Existing Marble mines (ML No. 258/89) of M/s Om Shubham Housing & Construction (P) Ltd. situated at village - Kalsi Kala, Thana Gazi, Alwar, for an area of 10.1857 ha. Proposal No. (FP/RJ/MIN/838/2016)
Ref:- Moef & CC letter No F.No. 6-26/2022-WL date 12.04.2022.

With reference to the above mentioned subject, SC-NBWL in its 67th meeting dated 25.03.2022 (agenda no. 67.5.37) had recommended the proposal subject to compliance of certain terms and conditions as per the letter under reference. In pursuance of the same, Chief Wildlife Warden, Rajasthan hereby accords in-principle approval for compliance of following conditions and mitigative measures

1. Two percent of the proportional project cost falling within the ESZ of Protected Area should be deposited in RPACS by the user agency for management and protection of wildlife in the state as a corpus.
2. No work shall be done before sunrise and after sunset in the project area.
3. No material of any kind should be extracted from the Protected Area and Eco-Sensitive Zone except the project area.
4. There will be no felling of trees and burning of fuel wood inside the Protected Area and Eco-Sensitive Zone.
5. The waste material generated should be disposed outside the Protected Area and Eco-Sensitive Zone or within the project area.
6. There will be no labor camp within 1 km from the boundary of Protected Area.
7. No blasting will be carried out within 1 km from the boundary of Protected Area during the work.
8. Green belt should be created by the User Agency on the periphery of the project area.
9. Water harvesting structure for recharging of water should be mandatory in the project area.
10. There shall be no high mast/ beam/search Lights & high sounds within 1 km from the Protected Area boundary.
11. Signages regarding information about the wild animals in the area, control of the traffic volumes, speed etc should be erected in the project area.
12. The user agency and project personnel will comply with the provisions of the Wildlife (Protection) Act, 1972.
13. Maintenance activity of any nature should be carried out only after seeking formal approval from competent authority of tiger reserve/PA.
14. Six feet high wall is to be constructed on the periphery of applied project area.
15. Any permission/clearance required under FCA-1980 or other acts may be taken as per rules.
16. The user agency will deposit fund in RPACS for construction of 6 feet high protection wall in protected areas. Length of this wall will be calculated at the rate of 250 m for each ha of project area.

The project proponent should ensure that no natural watercourse is affected at any stage of the mining lease.

18. No long term dumping may be permitted. Wherever required for short term, it may be done in a way that it creates least disturbance to the movement of wild animals.
19. Topsoil should be stacked with proper slope at earmarked site(s) only with adequate measures and should be used for reclamation of the mined out areas.
20. No night time mining shall be allowed.
21. Labor camps and other project paraphernalia shall operate only within the boundaries of the lease area.
22. Regular water sprinkling should be carried out in critical areas prone to air pollution.
23. Waste water from mine should be properly collected and treated before release so as to conform to the standards prescribed under Environment (Protection) Second Amendment Rules, 1993 or as amended from time to time.
24. An annual compliance certificate on the stipulated conditions shall be submitted by the project proponent to the Chief Wild Life Warden and an annual compliance certificate shall be submitted by the Chief Wild Life Warden to Government of India.

Details of RPACS Account for deposit of 2% proportional project cost as per condition 1 above are as follows:-

1. Name of Account – RAJASTHAN PROTECTED CONSERVATION SOCIETY
2. Name of Bank & Branch – State Bank of India, Tilakmarg Jaipur.
3. Account No – 00000061087162999
4. IFSC Code – SBIN0031510

The compliance of terms and conditions of which are mentioned in 67th NBWL minutes should be provided in the form of affidavit/undertaking on Rs 50/- stamp paper duly verified by the DCF concerned and forwarded by CCF(WL) & FD Sariska.

Sd/
(Arindam Tomar)

Chief Wildlife Warden, Rajasthan, Jaipur

No: F (766)WLC/CWLW/2019/1547-54

Dated: 09/05/2022

Copy forwarded to the following for necessary monitoring and compliance:

1. Additional Director of Forests (WL) MOEF&CC, New Delhi
2. Chairman, RSPCB, Jaipur
3. Secretary, Department of Forest, Jaipur
4. Secretary Department of mines Jaipur.
5. Secretary, Environment department, Jaipur for issue of Environment Clearance as per rules.
6. Dr. Rajendra Kumar, Scientist C, Ministry of Environment, Forest and Climate Change (Wildlife Division), Government of India.
7. Chief Conservator of Forests (Wildlife) & Field Director, Sariska to ensure compliance of the conditions as listed above and provide a checklist in tabular format regarding compliance of all conditions by User Agency along with your recommendations for issue of final Wildlife Clearance.
8. Deputy Conservator of Forests (WL), Sariska.


Chief Wildlife Warden, Rajasthan, Jaipur

निरीक्षण प्रतिवेदन दिनांक 10.01.2020
 गौका निरीक्षण द्वारा श्री एस.आर. यादव, उप वन संरक्षक बाघ परियोजना सरिस्का

आज दिनांक 10.01.2020 को Marble Mines (ML NO. 258/89) of M/s Om Shubham Housing and Construction Company (P) Ltd. situated at Village - Kalsi Kalaguvada (Revenue Village Jhira) Thanagazi, Alwar for an area of 10.1857 Hac. के लिए वाईल्ड लाईफ क्लीयरेंस हेतु प्राप्त ऑनलाईन प्रस्ताव संख्या FP/RJ/MLN /838/2016 में वर्णित क्षेत्र का मौका निरीक्षण किया गया। निरीक्षण दौरान श्री भरतलाल वर्मा क्षेत्रीय वन अधिकारी अजयगढ़ (वन्य जीव जयपुर) नय स्टॉफ, विकास वर्मा क्षेत्रीय वन अधिकारी धानागाजी (अलवर) नय स्टॉफ मोहम्मद याहिया सर्वेयर उपवन संरक्षक अलवर, जितेन्द्र सिंह सर्वेयर बाघ परियोजना सरिस्का एवं राजस्व विभाग गिराजप्रसाद मीना भू अभिलेख निरीक्षक प्रतापगढ़, जितेन्द्र छावल हल्का पटवारी डिरी, उपस्थित हुये। वाईल्ड लाईफ क्लीयरेंस हेतु उक्त प्राप्ता प्रस्ताव में वर्णित क्षेत्र इत कार्यालय के क्षेत्र अधिकार में नहीं होकर कार्यालय उप वन संरक्षक अलवर के क्षेत्र अधिकार में है उक्त संबंध में उप वन संरक्षक अलवर के पत्रांक 10375 दिनांक 13/12/2019 (संलग्न) में प्राप्त रिपोर्ट अनुसार खनन पट्टा स. 258/89 ग्राम डिरी तहसील धानागाजी का क्षेत्र वन भूमि नहीं है लेकिन वन सीमा से लगता हुआ है तथा बाघ परियोजना सरिस्का के किर्चिकल टाईगर डेविटाट (सी. टी. एच.) से लगभग 3.500 किलोमीटर, सरिस्का अभ्यारण क्षेत्र से लगभग 10.200 किलोमीटर, वफर क्षेत्र से लगभग 7.500 किलोमीटर एवं बाघ परियोजना सरिस्का अधीन जमवारामगढ़ वन्य जीव अभ्यारण से लगभग 8.800 किलोमीटर की दूरी पर स्थित है। गाननीय राष्ट्रीय हरित प्राधिकरण (NGT) ब्रांच नई दिल्ली द्वारा अपील संख्या 48/2016 (एन.ए. नं 830/2016, 831/2016, 1106/2017 एवं 1689/2018) नितेन्द्र मानव बनाम यूनिशन ऑफ इण्डिया एवं अन्य में दिनांक 20.12.2018 को आदेश पारित कर निर्देश दिये है कि सरिस्का टाईगर रिजर्व/वन्य जीव अभ्यारण की सीमा से बाहर 10 किमी. तक की परिधि में स्थित खनन पट्टों को जारी पर्यावरण क्लीयरेंस का राष्ट्रीय वन्य जीव मण्डल की स्टेपिंग काग्रेसी से अनुमोदन नहीं होने तक खनन पट्टों में खनन गतिविधियां बन्द की जायें।

उपवन संरक्षक अलवर के पत्रांक 10375 दिनांक 13/12/2019 में वर्णित प्रधान मुख्य वन संरक्षक राजस्थान जयपुर के परिपत्र एफ 16 (एनओसी सफुलर)/06/वसु/प्रनुपसं/10268 दिनांक 16.10.2003 में वन भूमि से 25 मीटर की परिधि (सुरक्षा पट्टी) छोड़ने हेतु अंकित किया गया है तथा इस सन्दर्भ में खनन पट्टा धारक द्वारा 50 रूपयें का नोटेसाईज शपथ-पत्र ऑन लाईन सवमिट किया गया है। वर्णित खनन पट्टा स. 258/89 ग्राम डिरी तहसील धानागाजी को राष्ट्रीय वन्य जीव मण्डल द्वारा खनन कार्य कि स्वीकृति दी जाती है तां निम्न शर्तें अधिरोपित करते हुए नियमानुसार वन्यजीव (Wildlife Clearance) स्वीकृति प्रदान किया जाना उचित होगा -

शर्तें

1. खनन पट्टा धारक द्वारा गाईनिंग प्रोजेक्ट कॉस्ट की 2% राशी RPACS के खाते में जमा करवाई जायेगी।
2. खनन पट्टा धारक द्वारा वन क्षेत्र की सीमा से खनन पट्टे की ओर 25 मीटर सुरक्षा पट्टी छोड़ी जायें।
3. खनन पट्टा धारक द्वारा वन क्षेत्र की सीमा से 25 मीटर की सुरक्षा पट्टी छोड़कर पक्की दीवार का निर्माण कार्य करवाया जायें।
4. खनन पट्टा धारक द्वारा पक्की दीवार के अन्दर वन सीमा की ओर वृक्षारोपण का कार्य किया जायें।

(एस.आर. यादव)
 उप वन संरक्षक
 बाघ परियोजना सरिस्का

OM SHUBHAM HOUSING &
 CONSTRUCTION CO. P. LTD.

246

Regional Office Alwar

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996



Revised Consent

File No F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1790-1791

Order No 2024-2025/Alwar/5141

Date: 28/02/2025

Unit Id : 83,745

M/s Om Shubham Housing & Construction Pvt. Ltd.

Kurki House, 897, Gautam Marg, Nirman Nagar, Jaipur

E-Mail : kurkijoy@yahoo.com

Sub: Grant of Consent to Operate under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for your **Minor Mineral** Mine at near Village-, Tehsil-**Thanagazi**, District- **Alwar (M.L.No-258/89)**.

Ref: (i) Your applications dated 29/11/2024
(ii) Received on 29/11/2024
(iii) Received at Head office on 23/11/2024

Sir,

In view of the details submitted vide your above referred applications/ documents, the **Consent to Operate** under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981 and under Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 is hereby granted for carrying mining activities. This consent is subject to the following stipulations:-

- 1 That this consent is being granted in favour of **M/s. Om Shubham Housing & Construction Pvt. Ltd.**, a Mine of **Minor Mineral** having **M.L.No.- 258/89** in an area measuring **10.1857 Hectares** at/near Village-, Tehsil-**Thanagazi**, District-**Alwar**.
- 2 That this consent is valid for a period from **01/03/2025** to **28/02/2030**
- 3 That this consent is valid for following mining activities :-

Mineral	Permitted Mining Capacity
1 MARBLE	316750.0000 MT/ANNUM

- 4 That the project proponent will comply with the Standard as prescribed vide the Ministry of Environment, Forest and Climate Change notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality standards.

Signature valid

Digitally signed by Ngeraj Sharma
Date: 2025.02.28 17:24:13 IST
Reason: Self Attested
Location:





Revised Consent

File No F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1790-1791

Order No 2024-2025/Alwar/5141

Date: 28/02/2025

Unit Id : 83,745

- 5 That this consent to establish/consent to operate is only for carrying out mining of mineral/ore and not for any processing/beneficiation or crushing/grinding of ore/mineral for which a separate application for consent to establish and/or consent to operate should be submitted. The project proponent is required to obtain separate consent to establish and consent to operate for carrying out mining of other minerals(s), if any or processing/beneficiation of such mineral(s) and for any addition/modification/alteration or change in process.
- 6 That this **Consent to Operate** is for mining / processing / beneficiation of product as mentioned above in **M.L.No.-258/89** and a separate **Consent to Operate** is required to be obtained for any other Mineral mining/ processing/ beneficiation Plant/process if any and for any addition/ modification/ alteration or change in process.
- 7 That all other clearances/ permissions including **Wildlife Clearance** from the **Standing Committee of the National Board for Wildlife** shall be obtained, as may be required under the **Wild life (Protection) Act, 1972** or any other act/ rules/ notifications and/ or any orders of the Hon'ble **NGT/ court**.
- 8 That this consent to operate is being issued for mining of 'Marble @ 316750 Tonnes per Annum' at ML No. 258/89 in an area measuring 10.1857 Hectares near village- Kalsi Kala Guvada, Tehsil- Thanagazi, District- Alwar only.
- 9 That the unit shall have to comply with the **Guidelines for Abatement of pollution from mining operations** issued by the Board vide letter no **F.14(38) policy/RPCB/ Plg./ 2786-2817** dated 15.07.2011.
- 10 That the lessee shall develop plantation as per specified norms in at least 33% of the lease area to maintain ambient air quality around the lease area.
- 11 That the Mining shall be done as per the approved **Mining Plan/ Scheme** and annual production must not exceed the capacity as mentioned in this consent letter.
- 12 That this consent is issued on the basis of documents submitted in by the applicant, if any discrepancies is found in the document/facts submitted by the unit then the consent shall be treated as revoked without any further notice and the unit shall be liable for action in accordance with provisions of law.
- 13 That adequate measures shall be taken for control of emissions from the areas prone to air pollution and mining operations.
- 14 That no discharge of effluent shall be made within or outside the premises.

Signature valid

Digitally signed by Neeeraj Sharma
Date: 2025.02.28 17:24:13 IST
Reason: Self Attested
Location:





Revised Consent

File No F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1790-1791

Order No 2024-2025/Alwar/5141

Date: 28/02/2025

Unit Id : 83,745

- 15 That top soil shall be stacked separately and used for plantation & agriculture.
- 16 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat. 1(a)B2(EC)14-15 dated 22/08/2016.
- 17 That the lessee shall comply all the conditions as imposed in Environmental Clearance letter issued from State Level Environmental Impact Assessment Authority (SEIAA), Rajasthan, vide letter No F1 (4)/SEIAA/SEAC-Raj/Sectt/Project/Cat.B2(----- Jaipur dated -----.
- 18 That this consent to operate is valid for production of Marble @ 316750 Tonnes per Annum. For any change in product and/ or increase in capacity/lease area, the mine has to seek fresh Environmental Clearance, Consent to Establish & Consent to Operate.
- 19 That plantation shall be developed so as to cover at least 33% of the total land use for mining and allied activities as given in Approved Mining Plan and shall be maintained at all the time to maintain ambient air quality around the mine.
- 20 That this consent is subject to any order or direction from Hon'ble Supreme Court/High Court/National Green Tribunal (NGT) or any other Court of the competent jurisdiction.
- 21 That no natural water course and/or water resources shall be obstructed due to any mining operation. Adequate measures shall be taken for protection of the older-streams, if any, emanating / passing through themining area during the course of mining operation.
- 22 That the Consent to Operate shall be valid for the above said period only if mining lease is valid.
- 23 That the lessee shall maintain the pillars of mining lease area. It shall be ensured that mining shall not be carried out beyond the demarcated area by the Department of Mines and Geology (GOR).
- 24 That the effective safeguard measures such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high level of particulate matter such as loading and unloading point and all transfer points during handling of the minerals. Extensive water sprinkling shall be carried out on roads. It should be ensure that the ambient air quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regards.

Signature valid

Digitally signed by Neeraj Sharma
Date: 2025.02.28/17:24:13 IST
Reason: Self Attested
Location:





Revised Consent

File No F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1790-1791

Order No 2024-2025/Alwar/5141

Date: 28/02/2025

Unit Id : 83,745

- 25 That ground water shall not be extracted without prior permission of the Central Ground Water Authority (CGWA).
- 26 That the vehicular emissions shall kept under control and regularly monitored. Measures shall be taken for maintenance of vehicles used in mining operations and in transportations of minerals. The vehicles carrying the minerals shall be covered with a tarpaulin and shall not be overloaded.
- 27 That haul roads should be regularly graded and compacted. Regular water sprinkling should be carried out on haul roads to minimize dust generations.
- 28 That regular water sprinkling should be carried out in critical areas prone to air pollution and having high levels of SPM and RSPM such as on haul road, loading and unloading points and transfer points.
- 29 That you shall not establish/operate any stone crusher/mineral grinding/mineral processing plant within said lease without obtaining prior consent of the State Board.
- 30 That adequate measure shall be taken for control of fugitive emissions from the areas prone to air pollution.
- 31 That this consent to operate shall not be valid, if the lessee has not obtained permissions required, if any, from NBWL/Forest Department etc. with respect to Wild Life Sanctuary /National Parks/ Critical Tiger Habitats in compliance of various orders passed by any other law /act/rule/regulation or order of MoE&F and/or any Court / Tribunal time to time.
- 32 That the mine shall install adequately designed rain water harvesting structure for prevention and recharge of ground water in and around the lease area.
- 33 This the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 34 That the mine shall not allow unauthorized disposal of any solid waste on land inside or outside the premises.
- 35 That the lessee should dump the overburden in such a manner that it does not get washed away to nearby water tanks and lakes etc. during rainy season.
- 36 That you shall submit point wise compliance of the consent at least once in a year.
- 37 That this consent is subjected to the provisions of the Forest (Conservation) Act, 1980, Forest (Conservation) Rules, 1981 and any other relevant statutes, orders and guidelines as may be applicable to the lease from time to time.

Signature valid

Digitally signed by N. N. Sharma
Date: 2025.02.28 17:24:13 IST
Reason: Self Attested
Location:





Revised Consent

File No F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1790-1791

Order No 2024-2025/Alwar/5141

Date: 28/02/2025

Unit Id : 83,745

- 38 That the lessee shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.
- 39 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 40 That the grant of this consent to operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.
- 41 That the lessee shall comply with the order dated 06/11/2023 passed by the Hon'ble NGT in the matter of O. A. No. 36/2023 (CZ) "Brijendra Kumar Mala & Anr. vs State of Madhya Pradesh & Ors." and O. A. No. 155/2023 (CZ) "Bhilwara Mines Wa Paryavaran Sudhar Samiti vs Union of India & Ors." and subsequent order passed by the Hon'ble NGT/Supreme Court in this matter.
- 42 That the grant of this consent to operate shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the state Board for violation of the provisions of the Air or the rules made there under.
- 43 That the lessee has deposited amount of Rs. 43,000/- for plantation with the Forest Department in accordance with the State Board's office order no. 1176-1264 dated 26/07/2023.
- 44 That you shall submit application for renewal of consent at least 2 months before expiry of consent, failing to which, additional fee, shall have to be deposited by the lessee in accordance with the prevailing fee notification.
- 45 That this revised consent letter shall supercede the earlier consent letter no F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1788-1789 dated 24/02/2025
- 46 That all other general conditions enclosed as **Annexure** shall be strictly complied with.
- 47 That this Consent is subject to the conditions as stated above and general conditions as stated in Annexure. Further, the mining unit will comply with the provisions of the Air (Prevention & Control of Pollution) Act, 1981 & Water (Prevention & Control of Pollution) Act, 1974 and any such conditions as may be specified from time to time by the State Board under the provisions of the aforesaid Acts.

Signature valid

Digitally signed by Ngeraj Sharma
Date: 2025.02.28 17:24:13 IST
Reason: Self Attested
Location:





Regional Office Alwar

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996 Fax: 0144-2372996

62

Revised Consent

File No F(Mines)/Alwar(Thanagazi)/64(1)/2024-2025/1790-1791

Order No 2024-2025/Alwar/5141

Date: 28/02/2025

Unit Id : 83,745

- 48 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 49 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.
- 50 That the grant of this consent to establish/operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other legal instrument in force. The sole and complete responsibility, to comply with the conditons laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.

Encl: As Above

Yours sincerely,

Regional Officer

(A): **Copy To:-**

1 Master File .

(B):

- 1 Mining Engineer, Department of Mines Geology (GOR), Alwar, to inform that this Consent has been issued from the environmental angle only, and ensuring compliance of any other act/Rule/Regulations/Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.
- 2 DCF, Sariska Tiger project, Sariska, Alwar to inform that this Consent has been issued from the environmental angle only, and ensuring compliance of any other Act/Rule/Regulations/Guidelines or order of any Court/Tribunal is the sole responsibility of the project proponent and the concerned Departments.

Regional Officer

Signature valid

Digitally signed by Neeeraj Sharma
Date: 2025.02.28 17:24:13 IST
Reason: Self Attested
Location:





252
Regional Office Alwar

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996



Registered

File No : F(Tech)/Alwar(Thanagazi)/758(1)/2023-2024/706-707

Order No: 2023-2024/Alwar/10016

Date: Jul 13 2023 4:56PM

Unit Id : 122546

M/s Om Shubham Dolomite Powder

897, Gautam Marg, Nirman Nagar , Jaipur

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 20/05/2023 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Om Shubham Housing and Construction Company Pvt. Ltd** plant situated at **Kalsi Ka Guwada Jhiri Tehsil:Thanagazi District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **20/05/2023 to 30/04/2033** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
DOLOMITE POWDER	Product	20.00 MT/HR

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the **Om Shubham Housing and Construction Company Pvt. Ltd** plant will comply with the standards as prescribed vide MoEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.

Signature valid

Digitally signed by Sonali Chaudhary
Date: 2023.07.13 16:56:54 IST
Reason: Self Attested
Location:





253
Regional Office Alwar

54

Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Thanagazi)/758(1)/2023-2024/706-707

Order No : 2023-2024/Alwar/10016

Date: Jul 13 2023 4:56PM

Unit Id : 122546

- 5 That the industry shall maintain the following pollution control measures & fugitive emission standards

Sources of fugitive Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Mineral Grinding units	1. Completely Closed System 2. CONSTRUCTION OF METALLED OR HARD SURFACED ROADS WITHIN THE PREMISES 3. Dust containment cum suppression system for the equipment 4. Growing of a green belt along the Periphery 5. Regular cleaning and wetting of the ground within the premises 6. WATER SPRAYING SYSTEM	SPM	Between 3 meters and 10 meters from any process equipment of a MG unit shall not exceed 600 µg/m ³

- 6 That the project proponent shall be liable to remit outstanding consent fee; if any, on account of lapsed consent period/consent to establish/default period/additional consent fee as and when asked for.
- 7 That the total capital cost of the project shall not exceed to Rs. 885.13 Lacs which includes the capital investment of land, building & plant & machinery.
- 8 That the pollution control measures should be installed as per details contained in guidelines for Abatement of pollution in mineral grinding industry issued by the Board vide letter no. F.14(38) Policy/RPCB/PLG./4430-4462 dated 21/07/2020. The guidelines are available on website of the Board (www.rpcb.nic.in).
- 9 That this Consent to Operate is being issued for establishing of mineral Grinding plant having capacity of Dust 20 MT/Hr at the premises situated at Village :- Jhiri, Tehsil :- Thanagazi, District:- Alwar.
- 10 The ground within the premises must be cleaned and wetted regularly.

Signature valid

Digitally signed by Sonali Chaudhary
Date: 2023.07.13 15:56:54 IST
Reason: Self Attested
Location:



254

Regional Office Alwar

65

**Rajasthan State Pollution Control Board**

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Thanagazi)/758(1)/2023-2024/706-707

Order No: 2023-2024/Alwar/10016

Date: Jul 13 2023 4:56PM

Unit Id : 122546

- 11 That the minimum 33% of the land on which industry is established or proposed to be established is covered by plantation.
- 12 A Sign Board showing the name, address and capacity of the industry as well as validity of the consents should be displayed at the entrance of the site.
- 13 That this consent will not be used as an evidence for ascertaining the land title and its use.
- 14 That the grant of consent shall not absolve the project proponent from making compliance of other statutory obligations prescribed under any other law or directions of courts or any other instrument for the time being in force.
- 15 That industry shall provide and maintain channel / control system for control of fugitive emissions from the various activities / process.
- 16 That the unit shall not allow making any obstacles to any natural water flow i.e. natural nallah/stream carrying rain water to any water body.
- 17 That the domestic effluent generated from the industry shall be treated as per IS: 2470 (Part- I & II) and the treated effluent shall be disposed through septic tanks and soak pits.
- 18 That no ground water shall be abstracted without prior permission from CGWA.
- 19 That the grant of this consent is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/unit/project proponent.
- 20 That the grant of this consent to shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the state Board for violation of the provisions of the Air or the rules made there under.
- 21 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.09.2006 for any such activity which attracts Environmental clearance under EIA Notification dated 14.09.2006.
- 22 That this consent is subjected to post audit of Pollution Control Measures (PCM) or consent conditions. In case, it is found during post inspection, the industry has flouted conditions of consent/ authorization/ or inadequate PCM, the consent will be revoked and directions for closure will be issued under 33 (A) of water Act, 1974, section 31 (A) of Air Act, 1981 or section 5 of Environment (Protection) Act 1986 without any further notice.

Signature valid

Digitally signed by Sonali
Chaudhary
Date: 2023.07.13 16:56:54 IST
Reason: Self Attested
Location:



255

Regional Office Alwar

66

**Rajasthan State Pollution Control Board**

D-Block, Ambedkar Nagar, Alwar-301001

Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Thanagazi)/758(1)/2023-2024/706-707

Order No : 2023-2024/Alwar/10016

Date: Jul 13 2023 4:56PM

Unit Id : 122546

- 23 That the unit shall apply for renewal of this Consent to Operate at least four months prior to expiry date of this consent letter else additional fee shall have to be deposited in accordance with the Rajasthan Water & Air (Prevention & Control of Pollution) Rules 2016 & Amendments
- 24 That this Consent to Operate has been issued in compliance of Head Office letter no F.12 (ALW-91)RPCB/Alwar/386 dated 19/05/2023.
- 25 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained under Section 27(2) of the Water Act and under Section 21(6) of the Air Act to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of Air Act & Water Act.
- 26 That the grant of this Consent to Operate is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 27 That the grant of this Consent to Operate shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 28 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 29 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 30 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 31 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature valid

Digitally signed by Sonali
Chaudhary
Date: 2023.07.13 4:56:54 IST
Reason: Self-Attested
Location:



256

Regional Office Alwar

67



Rajasthan State Pollution Control Board
D-Block, Ambedkar Nagar, Alwar-301001
Phone: 0144-2372996

Registered

File No : F(Tech)/Alwar(Thanagazi)/758(1)/2023-2024/706-707

Order No: 2023-2024/Alwar/10016

Date: Jul 13 2023 4:56PM

Unit Id : 122546

- 32 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001(as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10(2) (ii) of the Battery (Management and Handling) Rules, 2001(as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 33 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

Yours sincerely,

Regional Officer[Alwar]

(A): Copy to:-

1 Master File.

Regional Officer[Alwar]

Signature valid

Digitally signed by Sorali
Chaudhary
Date: 2023.07.13 16:56:54 IST
Reason: SelfAttested
Location:

